285 D.G. (Andhra

15.49 hrs.

MANIPUR APPROPRIATION BILL*

1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the Financial year 1973-74

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74."

The motion was adopted.

SHRI K. R. GANESH: Sir, I introducet the Bill.

I beg to move† to that the bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Manipur for the services of the financial year 1973-74, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we take up clause-by-clause consideration.

The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.51 hrs.

DEMANDS** FOR GRANTS (ANDHRA PRADESH), 1973-74

MR. DEPUTY-SPEAKER: Now we take up the Discussion and Voting on the Demands for Grants in respect of the Budget for the State of Andhra Pradesh for 1973-74.

DEMAND No. I-LAND REVENUE

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs 4.29,60,000 be granted to the Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue'."

DEMAND No. II—Excise DEPARTMENT

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,93,12,000 be granted to the

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 24-7-73.

[†]Introduced moved with the recomendation of the President.

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[Mr. Deputy-Speaker] President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Excise Department'."

DEMAND NO. III-TAXES ON VEHICLES

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 25,95,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxes on Vehicles'."

DEMAND NO. IV-SALES TAX ADMINISTRATION

MR. DEPUTY SPEAKER. Motion moved:

a sum not exceeding Rs. 1,11,91,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Sales Tax Administration'."

DEMAND No. V-OTHER TAXES AND DUTIES ADMINISTRATION

MR. DEPUTY SPEAKER: Motion moved:

"That sum not exceeding Rs. 6,00,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Other Taxes and Duties Administration'." DEMAND NO. VI-STAMPS ADMINIS-TRATION

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 18,67,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Stamps Administration'."

DEMAND No. VII—REGISTRATION DEPARTMENT

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 51,72,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Registration Department'."

DEMAND NO. VIII-STATE LEGISLATURE MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 52,15,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'State Legislature'."

DEMAND NO. IX-HEADS OF STATE, MINISTERS AND HEADQUARTERS STAFF

MR. DEPUTY SPEAKER. Motion moved:

sum not exceeding "That Rs. 3,82,57,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Heads of State, Ministers and Headquarters Staff'."

DEMAND NO. X-DISTRICT ADMINISTRATION AND MISCELLANEOUS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 9,49,86,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'District Administration and Miscellaneous'."

DEMAND No. XI-ADMINISTRATION OF JUSTICE

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1.98.81,000, be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Administration of Justice'."

DEMAND NO. XII-JAILS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 98,31,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day

of March, 1974, in respect of 'Jails'."

DEMAND No. XIII-POLICE

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 12,74,70,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Police'."

DEMAND NO. XIV—COMMERCE AND EXPORT PROMOTION DEPARTMENT,

WEIGHTS AND MEASURES, ETC.

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 88,16,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Commerce and Export Promotion Department Weights and Measures etc.'."

DEMAND No. XV—MISCELLANEOUS
DEPARTMENTS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1.49,54,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Miscellaheous Departments'."

DEMAND No. XVI-MINES AND ARCHAEOLOGY, ETC.

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 34,32,000 be granted to the President. out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Mines and Archaeology, etc.'."

DEMAND No. XVII-EDUCATION MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 52,66.59,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Education'."

DEMAND No. XVIII-MEDICAL

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 12,70,55,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Medical'."

DEMAND NO. XIX-PUBLIC HEALTH AND FAMILY PLANNING

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding - Rs. 8,75,44,000 be granted to the President, out of the Consolidated Fund of the State of Andhra

Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March. 1974, in respect of 'Public Health and Family Planning'."

DEMAND NO. XX-AGRICULTURE

MR. DEPUTY SPEAKER: Motion moved :

"That a sum not exceeding Rs. 6.89,53,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Agriculture'."

DEMAND No. XXI-FISHERIES

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 90,69.000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Fisheries'."

> DEMAND NO. XXII-ANIMAL HUSBANDRY

MR. DEPUTY SPEAKER: Motion m.oved:

a sum not exceeding Rs. 4,32,62,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Animal Husbandry'."

DEMAND No. XXIII—Co-operation

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,67,03,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Co-Operation'."

DEMAND NO. XXIV-INDUSTRIES

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,91,45,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Industries'."

DEMAND No. XXV-COMMUNITY DEVE-LOPMENT PROJECTS, NATIONAL EXTEN-SION SERVICE AND LOCAL DEVELOPMENT WORKS

MR. DEPUTY SPEAKER. Motion moved:

"That a sum not exceeding Rs. 7,25,02,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Community Development Projects, National Extension Service and local Development Works'."

DEMAND NO. XXVI-LABOUR AND EMPLOYMENT

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,41,98,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Labour and Employment'."

DEMAND NO. XXVII-OTHER MISCEL-LANEOUS SOCIAL AND DEVELOPMENT ORGANISATIONS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 63,09,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Other Miscellaneous Social and Development Organisations'."

DEMAND NO. XXVIII-WOMEN'S WEL-FARE DEPARTMENT, ETC.

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 37,10,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Women's Welfare Department, etc.'."

DEMAND NO. XXIX-WELFARE OF SCHEDULE TRIBES, CASTES AND OTHER BACKWARD CLASSES

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 10,08,74,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Welfare of Scheduled Tribes, Castes and other Backward Classes'."

DEMAND NO. XXX—INTEREST ON CAPITAL OUTLAY ON MULTIPURPOSE RIVER SCHEMES

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs, 8,43,71,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Interest on Capital Outlay on Multipurpose River Schemes'."

DEMAND No. XXXI-IRRIGATION

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 17,86,31,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Irrigution'."

DEMAND No. XXXII-ELECTRICITY

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 6.42,24,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of Electricity."

DEMAND NO. XXXIII—PUBLIC WORKS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 13,83,85,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the 'year ending the 31st day of March. 1974, in respect of 'Public Works'."

DEMAND No. XXXIV—PORTS AND PILOTAGE

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 49,68,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Ports and Pilotage'."

DEMAND No. XXXV-FAMINE RELIEF

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 3,21,67,000 be granted to the

President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respec of 'Famine Relief'."

DEMAND No. XXXVI-Pensions

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,47,73,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Pensions'."

DEMAND No. XXXVII-TERRITORIAL AND POLITICAL PENSIONS

Motion MR. DEPUTY SPEAKER: moved:

"That a sum not exceeding Rs. 2,63,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Territorial and Political Pensions'."

DEMAND No. XXXVIII-PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 17,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum neces-

sary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Privy Purses and Allowances of Indian Rulers'."

DEMAND No. XXXIX-STATIONARY AND PRINTING

MR. DEPUTY SPEAKER: moved:

a sum not exceeding "That Rs. 1,52,25,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Stationery and Printing'."

DEMAND NO. XL-FOREST DEPARTMENT MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,02,35,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Forest Department'."

DEMAND No. XLI-MISCELLANEOUS MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 9,45,30,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Miscellaneous'."

DEMAND No. XLII—MUNICIPAL ADMINISTRATION

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 70,38,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Municipal Administration'."

DEMAND NO. XLIII—OTHER MISCELLA-NEOUS COMPENSATIONS AND ASSIGN-MENTS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 5,72,000 be granted to the President out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Other Miscellaneous Compensations and Assignments'."

DEMAND No. XLIV—Compensation to Zamindars

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 5,94,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Compensation to Zamindars'."

DEMAND NO. XLV—CAPITAL OUTLAY ON IMPROVEMENT OF PUBLIC HEALTH

MR DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding. Rs. 2,44,77,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital outlay Improvement of Public Health'."

DEMAND NO. XLVI—CAPITAL OUTLAY ON SCHEMES OF AGRICULTURAL IM-PROVEMENT AND RESEARCH

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,00,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defary the charges which will come in course of payment during the year ending he 31st day of March, 1974, in respect of 'Capital Outlay on Schemes of Agricultural Improvement and Research'."

DEMAND NO. XLVII—CAPITAL OUTLAY
ON INDUSTRIAL AND ECONOMIC
DEVELOPMENT

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,60,35,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Industrial and Economic Development'."

DEMAND No. XLVIII-CAPITAL OUT-LAY ON MULTIPURPOSE RIVER SCHEMES

MR. DEPUTY SPEAKER: Motion moved:

a sum not exceeding Rs. 3,76,67,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital on Multipurpose River Outlay Schemes'."

DEMAND No. XLIX-CAPITAL OUTLAY ON IRRIGATION

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 11,57,69,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Irrigation'."

DEMAND NO. L-CAPITAL OUTLAY ON ELECTRICITY SCHEMES

MR. DEPUTY SPEAKER: Motion moved:

a sum not exceeding Rs. 3,07,58,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Electricity Schemes'." Outlay on Forests'."

DEMAND NO. XLVIII-CAP'TAL OUTLAY Public Works

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 3,44,28,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Public Works'."

DEMAND No. LII-OTHER WORKS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,13,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Other Works'."

DEMAND No. LIII-CAPITAL CUILAY ON FORESTS

MR. DEPUTY SPEAKER Motion: moved:

not exceeding a sum Rs 1,43,000 be granted to President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital.

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DEMAND NO. LIV-COMMUTED VALUE OF PENSIONS

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 30,00,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Commuted Value of Pensions'."

DEMAND No. LV—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs 17,23,50,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Schemes of Government Trading'."

DEMAND NO. LVI-LOANS AND ADVANCES BY THE GOVERNMENT

MR. DEPUTY SPEAKER: Motion moved:

"That a sum not exceeding Rs. 12,41,53,000 be granted to the President, out of the Consolidated Fund of the State of Andhra Pradesh, to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Loans and Advances by the State Government'."

The Demands are before the House. Mr. Madhu Limaye, are you moving your cut motions?

SHRI MADHU LIMAYE (Banka); Yes, Sir, I am moving my cut motions.

"That the demand under the head 'State Legislature' be reduced to Re. 1"

[Waste of public money on an Assembly and Council which carry out no useful function (1)]

"That the demand under the head 'District Administration and Miscellaneous' be reduced to Re. 1"

[Need to replace bureaucratic rule at district level by democratic self-rule (2)]

"That the demand under the , head 'Police' be reduced to Re. 1"

[Brutal suppression of the bifurcation movement (3)]

"That the demand under the head 'Agriculture' be reduced to Re. 1"

[Exploitation of growers of cotton, tobacco and other crops resulting from absence of a just price policy (4)]

"That the demand under the head 'Municipal Administration' be reduced to Re. 1"

[Need to decentralise power and resources to make municipalities a pillar of the decentralised four pillar state (5)]

•SHRI B. N. REDDY (Niryalguda): Mr. Deputy-Speaker, Sir, it is a well known fact in the country

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^{*}The original speech was delivered in Telugu.

that the State of Andhra Pradesh is languishing not only in economic crisis but also in a political crisis. It is also a well known fact that political turmoil is threatening the very foundations of democracy and integration in that State. In order to solve this problem hon. Ministers Mr. Dikshit and Mr. Pant went to Hyderabad and several leaders from the State were coming frequently to the Capital here. Rut this problem has not been solved. The aim of the Ministers from Centre going to Andhra Pradesh or the Ministers and Leaders of State coming to the capital is not to take steps for a constructive solution of the problems like backwardness, unemployment and the employment between the regions Andhra and Telengana but in turn created political crisis. This situation instead of being solved has become more complicated. Previously there were protagonists of Jai Andhra and Telengana only. Now, we find several groups functioning actively in the integrationists themselves thereby deepening the crisis. Briefly L would state that the country is being victimised by the inner crisis of the power hungry party and in this way Andhra Pradesh is being victimised.

15.52 hrs.

[Shri N. K. P. Salve in the chair]

Mr. Chairman, it is now clear that the party in power is only interested to perpetuate their rule and is interested either in the future or in the welfare of the people of the State of Andhra Pradesh. That why the people are saying that the Congress Party is gambling with the future of 4½ crores of people Let us see the Andhra Pradesh. conditions to which the State has deteriorated Andhra Pradesh irresponsible ruling because of party caught in their own crisis.

The State of Andhra Pradesh occupies the fifth position in terms of population whereas it is occupying

thirteenth position industrially. Agriculturally, Mr. Chairman, it is occupying the eleventh twelfth position. If you look to the position of per capita income it occupying fourteenth position. though the State is very rich in natural resources its per capita income is Rs. 544 i.e. the State occupies the thirteenth position in this country. If you see the position of the State per capita additional taxwise it is Rs. 30 i.e. second position. When I compare the State of Andhra Pradesh with other States my aim is to show the condition to which the State has been made to deteriorate because of the internal crisis of the party in power.

Today the State is in dole drums industrially. There is deadlock in the Five-Year Plans of the State. When 420 crores have been allocated in the Fourth Plan 350 crores have been spent for spill over works alone. If you see for any new project that has been taken up in the period of Fourth Plan there is none worth the mention. The steel project that was inaugurated in 1970-71 at Visakhapatnam has not even reached the construction stage. I would also like to state that the same is the case with the thermal Power station and fertiliser factory at Kothagudem or the fertiliser factory at Kakinada.

16 hrs.

I would like to mention about the Pochampadu project in this connection. This project was supposed to irrigate 5½ lakh acres of land the region of Telengana. This project is supposed to be completed by 1970-71. Let alone completion, the project is at present irrigating a meagre 40,000 acres of land. From this one can judge the callous and irresponsible attitude of the party in power towards the progress and welfare of the people of Andhra Pradesh. It is now estimated from the report of the Ministry given to the consultative committee that when the project is completed in 1975-76, only 21/2

[Shri B. N. Reddy]

lakh acres of land would be irrigated. Coming to Nagarjunasagar project, as per the Report the potentiality of irrigation is 20.54 lakh acres. The fact that this project of that area is in a position to supply water for irrigating 10.14 lakh acres, speaks volumes about the attitude of the party in power towards the welfare of the State of Andhra Pradesh.

Mr. Chairman, Sir, the present position is that they are not able to supply water to more than 70 per cent of the area which has been declared as the localised area pertaining to this project. Therefore, 30 per cent of the farmers of that area are suffering untold miseries because they were subjected to a dilemma. The present condition reminds me of the saying that the great Kakatiyas dug several tanks for irrigation purposes, the Congress men in power could not dig even a lew canals.

I would like to mention about the famine conditions that have developed in the entire State. Before that I should mention the agriculture production is in stagnation, the State has not yet reached the production level that was reached in 1965-66. I would like to mention here that the production average in agriculture in the State is lagging far behind in comparison to any other average State in the coun-We can understand the attitude of the Government towards the people and their progress from the doubts and fears that were expressed by the Minister of Power in connection with the production of power in the State of Andhra Pradesh recently. Today famine conditions are prevalent in the whole State ofAndhra Pradesh. As stated in the report the Consultative Committee. 21 districts are affected. As mentioned in the report it has affected 2½ crores of people and about 23,000 villages as per the above report. If we estimate the required amount of

paddy per person as 100 kilograms then the famine stricken people would require 34 lakh tons of paddy. If that is so, let us see how much quantity of paddy has been made available for distribution as per the statements of the concerned Ministers. The amount now available was a meagre 1,28,000 tons. When the requirement is 34 lakh tons, the rulers are eloquent about their efforts to face the famine by supplying a meagre 1,28,000 tons I think it is only an eye wash, a drop in the ocean. The conditions of famine have gone to such an extent that a family of Veerabhadraiah with six other members jumped into the river Krishna and their bodies were found near Vijaywada. This incident has come to our notice recently. I dare say that there would be several incidents which might not have come to our notice. I may also state another incident about a family in Nalgonda district which has been driven commit suicide because of hunger. This incident has been narrated a Congress MLA Shri Goverdhana Reddy, in the last Budget Session of the State. People are migrating en masse from one region to other because of lack of food and fodder for cattle. Mr. Chairman, in such pitiable condition this Government boasts of their programme of distribution, meagre quantity of paddy, is nothing but a mockery of the starving people. There is no food to eat and there is no employment. The Government is talking of relief work. The people are demanding work or food. Chairman, Sir, this Government stated in the recent Consultative Committee that they have taken up 20,000 relief works and created employment for 6 lakhs of people per day whereas 2½ crores of people are languishing in the grip of this famine. I would say the effort of the Government is only a drop in the ocean. Such conditions have come to pass because the party in power is busy with its own internal power politics and left the welfare of the people to the winds. That is why the present day politics in the State

have deteriorated because of the domination by opportunists and reactionary politics. We find integration today and balancing integration and separation tomorrow. This is the opportunist attitude of the Central leadership which is endangering the entire State.

If you see unemployment problem, it is growing day by day. There are three lakh sixty seven thousand unemployed in the urban area out of which 2.286 are engineering graduates and 1,116 unemployed medical graduates. If you see the rural unemployment it is to the tune of more than 10,00,000. These problems of unemployment, backwardness and employment disputes between the regions of Telengana and Andhra are accentuated by the wrong and opportunistic policies of the Congress rulers. Now, these problems have to be solved by creating employment opportunities, agricultural and industrial developments and above all, land reforms by abolishing all existing land systems. Instead the Congress rulers in the State as well as in the Centre are trying to perpetuate their position of power in the State. I warn them that they cannot be absolved of their responsibility for the present conditions in the State. I would also like to state that they can never escape from the wrath of the people for all those crimes they have committed during their rule of about three decades in the State. With this I conclude my speech.

MR. CHAIRMAN: It is absolutely necessary for me to point out that members must co-operate with the Chair. Specially as the Congress Party has a very long list of speakers, I am afraid each member must finish his speech in ten minutes.

SHRI M. C. DAGA (Pali): We have two hours.

MR. CHAIRMAN: If you see the list, I am sure you will sympathise with the predicament of the Chair.

Even with this 10-minute limit, I do not know how many members in the list will be able to speak.

SHRI P. VENKATASUBBAIAH (Nandyal): It is really an irony of circumstance that the Andhra Pradesh budget is being discussed in the Lok Sabha. This is a supplementary budget that has been presented by the Finance Minister, Normally, it would have been discussed in the State Assembly, but conditions and circumstances have so conspired that Andhra Pradesh was put under President's rule. I hope that soon popular government will be restored and the problem facing the people of Andhra Pradesh will be resolved in a very amicable manner and a solution acceptable to all found within the framework of an integrated State.

Much water has flowed after the imposition of President's rule. Several High Court judgments have come. vexed Mulki Rules have been debated upon and various types of judgments are being delivered. When sheerasagara was churned, first we got halahal and then only amrit. I think out of these troubled conditions something good will come out. I am glad there is a growing realisation among the leaders that there must be an integrated State. But the irritants or impediments coming in the way of an emotional integration should be cleared and a solution that will give reasonable safeguards for employment and educational opportunities to the backward areas provided.

I am glad some leaders from Telengana came forward with proposals, and I feel that the atmosphere is conducive for coming to an amicable solution. In these few months, many attempts were made; many dialogues were held, and some of the Central leaders from here have gone there and people, by and large, I may say with confidence, have got immense confidence in the Prime Minister, and they feel that a solution will be soon.

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found, because, after several sacrifices, the four crore and odd Telugu people were brought under one administrative unit.

Coming now to the problems, I also urge upon the Central Government to take some realistic attitude about the whole matter. When the Education Ministry's demands were discussed in this House, I put a question to the Education Minister whether it is not desirable and also necessary, in the present circumstances, to have the Central University located in Hyderabad. That will solve many problems But perhaps I have failed in my attempt to bring light to the Education Minister.

There is another aspect also. If the Central University is located in Hyderabad, it will solve many problems, as a matter of fact, these are the problems that are agitating the minds of our young people. Some people naturally in Telengana feel that if the educational institutions in Hyderabad are thrown open they will not be able to get admission. So, the Central University there will be able to assuage the feelings of those people.

Again, about the post-graduate courses, the All-India Medical Institute, I am told, are having a branch of their own in the south. That can be very well located in Hyderabad which is a central place, and that will provide admission to many of our medical graduates. If the Centre could think of these things, which could be done without much tional expenditure, these problems will automatically get solved. As a matter of fact, when there is economic distress, the people naturally turn their attention to certain problems people's easily rouse which will emotions.

Another thing is about the acute power scarcity in Andhra Pradesh.

My friend, Shri Reddy, has very cate- gorically and verv picturesquely brought to the notice of the House the state of affairs in Andhra Pradesh. Though the power cut has been lifted from all the States now, it is only two States that are still under power cut, namely, Uttar Pradesh and Andhra Pradesh. The total installed capacity in the fourth Plan period that has been envisaged for the entire country is 23.2 million kilowatts and now, the actual achievement is million. There is an overall shortage of four million kilowatts in the country. According to the latest reports, the requirements of Andhra Pradesh are 10.6 million units a day, but the availability is 6.1 million units a day. is а shortage million units a day in Andhra Pra-Andhra Pradesh is predominantly an agricultural State. There are thousands and thousands of wells which entirely depend upon electricity. Last year we faced a terrible electricity famine along with the adverse seasonal conditions. All the agricultural operations were grounded to a halt. Industrial production has come to a stand-still. Thousands of our marginal, small farmers have undergone untold sufferings. People even searched for diesel oil engines, and they have set up diesel oil engines but diesel oil was not available, with the result that Andhra Pradesh, which was considered to be the granary of the country, has suffered a great deal.

There are a large number of power schemes which are sanctioned, but they have not seen the light of the day. For instance, for the Kothagudem thermal plant, two units of 110 megawatts each were to be commissioned in April, 1973. But one of them could not be commissioned because of some mechanical defects. For the other 110 megawatt unit, the crection has not even started.

There are certain schemes which have been cleared by the TAC and SRAVANA 2, 1895 (SAKA)

are awaiting sanction by the Planning Commission: Nagarjunasagar Sileru 120 mw. Kothamw. Upper gudam extension 200 mw. The tragic situation is that in Andhra Pradesh there is abundant supply of coal but the Planning Commission or Central Government are averse to have thermal plant in Andhra Pradesh, but are prepared to carry coal from Andhra Pradesh thousands of miles away and locate thermal plants there. For thermal plant Vijayawada is the ideal place. Coal and water are available and they can generate 600 mw. of electricity. But the Planning Commission is sitting tight on it. I do not know why the Planning Commission is prejudiced against Andhras and Andhra Pradesh. After all if surplus power is generated in Andhra Pradesh, it can be distributed elsewhere.

Srisailam hydro electric project was estimated to cost Rs. 38 crores in 1963, but now the estimate has gone up to P.s. 126 crores. I do not say when it will see the light of the day. Even if the first unit of 110 mw has to be commissioned, it will take atleast three or four years. The allotment made for this project this year is Rs. 5 crores. Most of it will go to meet recurring expenditure and nothing will be left for starting the works. Dr. Rao recently visited the place and he suggested atleast Rs. 8-10 crore; must be sanctioned for 1973-74 to accelarate the phase of work. It will be another decade before this project is completed. There are several irrigation projects. The gigantic Nagarjunasagar project, pochampad Bansadara project, all these have been languishing for want of funds. Our case is also the case of a backward area in Rayalaseema. Krishna water is not available to us. There was a proposal to take east west canals. It was estimated that nearly eight lakhs acres in Rayalaseema would benefit. That has been given a goby. In Rayalaseema there are vast mineral resources. They have not been taken

care of. According to the Geological Survey of India 19,000 million tonnes of lime-stones are available in the South India. 13,000 million tons of these is in Andhra Pradesh, and 12,000 is from the Kurnool, Cuddappa belt. There was a proposal to establish cement factories at Erraguntla, Adilabad, and Tondu. They have not come up.

There was a feasibility report prepared by the National Dairy Development Committee on two milk production centres and they say that there is potential for having two plants of two lakh litres capacity; that will engage nearly fifty thousand farmers and it will create wealth worth Rs. 3 crores to the farmers. Shri Shinde is here. The State Government has recommended that one project should taken up in the private sector. The Central Government was ready to do What has happened? It has yet it. to see the light of the day. Two projects can be taken up, one in the public sector and another in the private sector. These are projects which will give supplemental income to large numbers of marginal farmers in Rayalaseema.

There is another discrimination. —Fortunately Mr. Shinde is here about fertiliser distribution in Telangana and Rayalaseema. The bureaucracy is playing havoc with the distribution of HSL fertiliser. Members of Parliament led a deputation to Mr. Shinde and he agreed to distribute it in the ratio 2:1. Agriculture Ministry agreed. friend, Shri Ramgopal Reddy, to go to Calcutta to meet the HSL. They have flouted the decipeople. Agriculture Ministry sion of the There will be poliwith impunity. repercussion if allotment tical not made to Telangana and Rayalaseema. I warn them that they should not succumb to the powerful lobby that is operating at HSL fertiliser distribution level.

Coming to adverse seasonal conditions, this year though Maharashtra

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has had abundant rainfall, we still do not have a drop of water. The conditions are terrible. Last year also we suffered. This year also famine relief works have to be conducted on a large scale. I know the Government have spent Rs. 70 to 80 crores. The Godavari barrage which made the coastal districts of Andhra a granary is on the verge of collapse. Mr. Cotton predicted a life of 100 years for it. The people have contributed Rs. 100 or Rs. 50 per acre, , but the barrage is not coming up. I warn that if the barrage is gone, the entire Andhra Pradesh will become a desert and people will suffer.

A comprehensive view has to be taken. The finances of Andhra Pradesh are not satisfactory. It is the second highest taxed State and resource mobilisation will not be possible unless the Centre comes in a massive way to assist the State. Unless it is lifted from this morass, Andhra Pradesh will not be able to produce more. I am glad at least two railway lines have been sanctioned. I do not know if Bibinagar-Nandikudi line will face some more obstacles before the work starts. I want some more MG lines in Rayalaseema to be taken up for conversion into BG, connecting the two capitals of Secunderabad and Bangalore,

Land reforms have to be implemented more expeditiously and on an emergency basis steps have to be initiated for acquiring land for the Harijans. It is taking more than 10 years to acquire the land for the Harijans. I hope expeditious steps will be taken and a solution will be found within the framework of integrated State. I hope efforts will be made to remove the sense of inequality among the people of Andhra and the Telugu people will come together and work for the betterment of the State and of the nation.

SHRIMATI GAYATRI DEVI (Jaipur): Sir, it is indeed a very sad commentary on the way in which we are using our democratic institutions to see that the Lok Sabha has to consider the budgets of four different States. As I see it, what is happening today is chiefly because are flouting the Constitution. Otherwise how can it be possible that Andhra Pradesh and Uttar Pradesh are under President's rule, when they have a majority party? Most of the trouble, I feel, stems from the misconceived idea of the Centre imposing their chosen Chief Ministers on the States. The Chief Ministers chosen by the Centre have no political backing in their own States and therefore, they cannot keep themselves in power. The result of this is anarchy and chaos.

In Andhra Pradesh two sections of the community wish to divide them-Would it not have been selves. constitutionally possible to find out what the majority opinion was by way of a referendum, instead of not taking any notice of all the trouble that flared up all over the State resulting in unnecessary tragic killings, looting and burning of public and private property? None of these things was taken into consideration and President's Rule was imposed in Andhra Pradesh. The flouting of the Constitution this way every time leads only to the break-down of the law and order as we have seen in Andhra Pradesh and Uttar Pradesh. I only fear that the same thing may not happen in Rajasthan. There again we have a Chief Minister who does not care for public opinion, or even meet the leaders of the Rajasthan Karmachari Sangh, who have been on strike for 15 days. He is sitting pretty and nobody can shake him because he has been imposed from the top. Many of the ills that are facing our country today are due to this policy.

Here in the Lok Sabha we are considering this budget because

Government has broken down; not constitutionally but because the Centre will not allow the elected members of the Assembly to function. I want to warn the Government once again that they have failed completely in ruling this country. There is no food, no power, no law and order and you keep on flouting the Constitution. There is a saying: yatha raja tatha praja. If you flout the Constitution, so will others and there will be no remedy and you cannot maintain law and order.

*SHRI K. SURYANARAYANA Mr. Chairman, Sir, I am (Eluru): sorry to take part in the discussion for passing the budget proposals for the State of Andhra Pradesh once more. In this connection I would like to state that we should forget the past and try to look towards the future. I therefore submit I should not be misunderstood if I repeat the demand of separation of Andhra Pradesh again. After the statement of the Prime Minister the 27th February, the people Andhra Pradesh have, out of their belief and confidence in the leadership of the Prime Minister, suspended the agitation. If a solution is not found early. I am afraid that the agitation may be started again. Andhras are not blind particularly to the conditions and circumstances around them. Andhras, I would like submit, are a race of freedom loving and courageous people. They would never mince words in order to express their feelings courageously and convince others of their convictions and aspirations. I would request that we should not indulge petty politics and suffer heavy losses as we did earlier. No father would like his sons to separate if he can help it. When such a proposition was not aggreeable it is better for the brothers to separate peacefully. I therefore, submit that Centre should take immediate necessary steps after taking into consideration, the various attitudes and stands taken by the parties to the

dispute to solve the problem. Everybody would like to live together. When it is not possible there is no point in harping on unity again.

On the 13th of this month. the Committee constituted to look after the interests of the Andhra Legislative Assembly met. As per information given to us during the period 1972-73 about 52 lakhs have been allocated for secondary education. On inquiry I came to know that about 90 schools have been tioned about three crores of rupees by way of grant during the last three years in my district. After the advent of the adviser Government which proposed to run those hostels which were not directly connected to any school or college, the proposal created dissatisfaction among many people. But the Government has clarified that they have no objection if somebody run these hostels by way of charity. In this connection I have submitted a list of those hostels and schools, requesting the Government to sanction the necessary funds. An amount of one lakh sixty nine thousand has been sanctioned in the year 1969 by the Centre as loans to a charitable trust which runs 53 schools. wonder if the affluent Birlas and Tatas are running as many schools as this trust is running. This trust is dependent mainly on the grants given by the Government to run these schools. I understand that they don't pay the salaries of the teachers even once in a year. A big agitation is going on at present on this issue. The Government have stated that they will see that salaries are paid wherever complaints are received. An understanding is not yet reached. Here I would like to submit that the Centre which gave a loan of 1 lakh 70 thousand rupees should satisfy itself that the loan is utilised for the purposes for which it is given. I would like to remind Shri K. R. Ganesh to look into the matter.

^{*}The original speech was delivered in Telugu.

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In 1967 when I became the Member of Parliament some people have organised a bogus cooperative society and swindled this Government to the tune of 6 lakhs 30 thousand rupees. This society was sanctioned land by the Government of Andhra Pradesh. This particular person who got a loan of 6 lakhs 30 thousand gave a 3 lakh contract to his own son in order to clear the land. In order to realise the amount have approached the District Collector. On a complaint from me the Collector stopped the payment. My submission to the Government is that should carefully before sanctioning such loans to individuals or bogus institutions. this particular case the Central Government did not try to satisfy itself. It simply went on the strength of the recommendation of the State Government. I submit that such sanction of loans should not be made by the Government in future, unless it is completely satisfied. I also, gave a report regarding the schools to Mr. Sarin who is adviser to the Government.

Here I would like to bring to the notice of the Government that there is extensive fertile land in Kolleru lake area. This land was being unlawfully occupied and proceeds enjoyed by certain bogus societies. I brought this matter to the notice of the Government well as in the State. In this connection I wrote to the then Chief Ministers Mr. Brahmananda Reddy and Shri Narasimah Rao. I wrote to the Prime Minister in the matter. The Prime Minister directed the adviser Government to look into the mat'er. I am glad a survey has been ordered into these extensive lands. In 1970 when to that area Mr. Shinde came brought the matter to his notice also. If the Government does not exercise proper control to thwart the sinister designs of certain individuals heading

certain bogus cooperative societies. I submit you cannot expect people to have confidence in the ability of the Government to implement its progressive policies. If at all we suffer set backs, it is because of lack of proper control by the Government. This also gives a handle to the opposition parties to criticise the Government. I therefore submit that the Government should not give such scope to anybody. Coming to the transport system in my State the bus routes have been nationalised excepting in 3 or 4 districts. There was a great rumour that the agitation in the State was supported by these private bus owners. I therefore submit that there should be a complete nationalisation of all these bus routes without fear or favour.

Finally I would like to refer to the ccoperative societies. This movement was started in the State of Andhra Pradesh as early as 1907 even before I was born. In spite of its very early start, the State of Andhra Pradesh occupies the 20th position. Why is it so? It is so because of the ill conceived acts of the State. The concerned Ministers, tour the States of Maharashtra and Punjab for obtaining first hand knowledge of the working of the societies there. When they come to their States they try to implement that system without providing for necessary infrastructure. the venture would not Naturaliy yield results. In the State of Andhra Pradesh there are 120 rice mills which were established with the help of the Government. On the report given to us on the 13th in reply to a question, it is known that only 23 mills are functioning. What are the reasons for that? Simply because there is no representative Government functioning in the State you cannot shirk the responsibility. As stated by my friend Shri Venkatasubbaiah the States does not lack in the production of rice that it needs additional power and irrigation facilities. The people feel that they have been neglected after seeing and experiencing the lukewarm attitude of the Government here. It is Andhra State only which can produce and make available surplus rice for utilisation in other parts of the country. It can also help reduce the quantity of imports thereby saving valuable foreign exchange.

I think the last agitation succeeded in drawing the attention of the Government to the problems of the State. That is probably why a new railway link has been sanctioned. In this connection I would like to state that we have been groaning under the heavy construction costs of irrigation iects like Nagarjunasagar. The State's financial resources are enough to undertake such huge ven-This project was started in 1953 and is not yet completed. have an anicut over river Godavari which is about 140 years old. It has outlived its estimated life. It would not be surprising if that breaks down any moment. It is therefore necessary for the Government to construct a new barrage on the river Godavari at the earliest possible moment otherwise the fertile land will turn into a desert. The State ment does not have enough resources to undertake such a venture. I also urge upon the Government over all those sick rice mills.

I would like to state one or points about the functioning of Food Corporation of India in the State. The functioning of the Corporation is not satisfactory. When a producer sells the paddy it changes hand and appreciates in costs when it finally reaches the consumer. The consumer is forced to purchase the rice he produces at a premium. I therefore request that the Government find ways and means to see that the rice is supplied at a fair price. In this connection I would like to sugthat we may be permitted to start producers consumers cooperative societies which I undertake to run efficiently show the necessary and improvement. Wherever the area is a

surplus area, Food Corporation need not function there. It has a long name but a very short reputation. I suggest that the Government should have direct dealings with the producers through agents if necessary in the matter of procurement.

The rice which is sold at 100 rupees in my village is transported to a deficit area nearby and is sold at 125 rupees in the State. In such circumstances, how do you expect the small farmer and the poor agricultural labourer to have confidence in Government and its functioning. would like to submit that even members clamour for an increase in their daily allowances whereas the poor agriculturists work silently and never complain. I would like to remind all of you here that the agriculturist is mainly responsible for our existence. There is no stability in prices. I remember still the days of the year 1932 when the paddy sold at Rs. 2.50. When we came back from jail we found ourselves paupers. I don't know how my father who was an agriculturist managed. Here would like to state that there should be an equitable distribution of land to the landless. As per the statement of the Government of Andhra Pradesh a susplus of 50 lakh acres would available for distribution. don't about other districts but know about the Government in my district. I suggest that should be handed over to a cooperative society. If that is done I promise that we would return whatever loans we take from the Government for the necessary inputs within a period of two years and in addition we would show a profit. The Government should therefore try to implement such good schemes. It would be of no use if they only talk and believe in promulgating ordinances. There are persons who will successfully hoodwink the Government and get over the various restrictions imposed through these ordinances. Because of these ordinances it is middle class which is suffering because they are not able to raise

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loans on the land they possess required for the necessary inputs. They have to depend strictly on the product. I therefore suggest that the Government should always try to bring legislation with the welfare and interests of the people at large in mind.

I would once again remind the Government here that they should look into the functioning of various schools in the State of Andhra Pradesh.

In our State we have a Fisheries Department. In my district in the Kolleru lake about 80 lakh rupees worth of fish are produced. These fish find their way to the market in Calcutta where they are sold at Rs. 7 a kilo. You would be surprised to know as to how much the poor fisherman is paid for his catch. It is a meagre one rupee. I don't know where the difference of six rupees goes. The Fisheries Department should do something. I understand that the Department has submitted a scheme to the Government, but the Government could not implement it for want of funds.

Finally, I conclude by saying that the Government should pay special attention to the points mentioned by me, namely, the functioning of the secondary schools, the functioning of the Food Corporation of India and the Fisheries Department, in order make the best use of enthusiasm, man power and the natural resources that are available abundantly in my State. I would particularly urge upon Shri K. R. Ganesh to do his best in matter. I would assure you, Sir, that provided all these things are taken care of then the State of Andhra Pradesh would not only become a rich State but would also be a great help to the country in various fields of human necessity and welfare. Thank you.

श्री इसहाक सरभली , (ग्रमरोहा) : श्रफसोस के साथ कहना पड़ता है कि हम को ग्रान्ध के बजट पर गौर करना पड रहा हैं। यह वह प्रदेश हैं कि जहां पर सरकारी पार्टी की भारी अकसरित होते हुए भी पब्लिक को वह पापुलर गवर्नमेंट देने से महरुम रही है। राष्ट्रपति राज होने के बाद शायद यह ख्यान, किया जाता था कि वहां के यजीर, वहां के कांग्रेसीलीडर जो आपस में लड़ रहे थे और उस लड़ाई की हालत में पब्लिक की परेशानियों को देख नहीं पाते थे, आप देखेंगे कि हालत वेहतर हो। लेकिन आज भी हालत क्या है? मैं सिर्फ दो तीन मिमालें आपके मामने रखना, वाहता हं।

श्राज बहुत ही श्रहम सावल हर तरफ गल्ले का है, लोगों के सामने खाने का है। मैं हैदराबाद की हालत ही श्रापके सामने रखता हूं। वहां पर श्रढाई रुपये किलो में मोटा चावल लोगों को नहीं मिल रहा है। तीन रुपये किलो मिल रहा है। तीन रुपये किलो मिल रहा है। तीन रुपये किलो मिल रहा है। हैदराबाद की बात श्राप जाने दें। वह इलाका जो चावल पैदा करने के लिए बहुत मशहूर है, विजयवाडा और गुंटूर श्रीर जहां से मेरे दोस्त राज बहादुर पहले पालियामैंट के मेम्बर चुन कर श्राये थे श्रीर जिस को चावल का भंडार कहा जाता है वहां से एफ सींठ श्राई० 84 रुपये क्विनटल के भाव पर किसानों से श्रनाज को खरीदती है लेकिन बहां के लोगों को श्राज चावल श्रढाई रुपये किलो मिल रहा है....

श्री एम० रामगोपाल रेड्डी (निजामा-बाद) : 110 रुपये में मिलता है ।

श्री इसहाक सप्भली: गलत है। एफ० सी० श्राई० 84 रुपये क्विंटल के भाव पर किसानों से चावल खरीदती है और दूकानदारों की 170 रुपये क्विंटल के भाव पर देती है मैं समझता हूं कि छः रुपये से ज्यादा एड-मिनिस्ट्रेटिव सरचार्ज वसूल नहीं किया जाना चाहिए। मालूम नहीं श्राप किस दिनया में रहते हैं श्रीर चावल कभी खरीदने भी जाते हैं या नहीं।

ि शिन्दे साहब बैठे हुए हैं। मैं उनसे ही मालूम करना चाहता हं। क्या एफ सी० ग्राई० की लट ग्राप खतम नहीं करायेंगे ? किसानों से चावल इस भाव पर ले लिया जाता है और रायस मिल वालों से कहा जाता है कि 50 परसेंट चावल हमें दो ग्रीर बाकी 50 परसेंट जैसा चाहे बेचो । वे पचास परसेंट चाबल तो एलानिया लीगलाइज्ड ब्लैक मा-किट करने के लिए छोड़ दिया जाता है। बेचती कितना हैं तरह से इसका कुछ पता नहीं है। पाचस परसेंट छाडने के बाद जितना मिला--बाकी पचास परसैंट की जितनी ब्लैंक मार्किट करो कोई पाबंदी नहीं -- उसको 84 रुपये में खरीद करके, जैसा स्रभी मेरे बुजुर्ग कांग्रेसी नेता ने कहा, 123 रुपये क्विटल में बेचा जाता है। मैं चाहता हं कि एफ० सी० श्राई० अपनी इस पालिसी की बदले, इस लुट की खत्म करे। इसके लिए कोई जस्टिफिकेशन नहीं है। कि सौ रुपये क्विंटल से ज्यादा किसी भी हालत में बेचा जा सके। 84 रुपये लेकर 16 रुपये खर्च ग्रादि का लगा कर सौ रुपये से ज्यादा में बेचने का कोई तुक नहीं है ।

खेत मजदूर ग्रांध्र में बहुत बड़ी तादाद में हैं। उनको ज्यादा से ज्यादा मारे ग्राांध्र में ग्रार मिलता है तो तीन रुपये रोज ही मिलता है। इससे ज्यादा ग्रांध्र में कहीं खेत मजदूर कों नहीं मिलता है। उसके लिए कोई वोनस नहीं, कोई तरक्की नहीं, साल भर काम की गारन्टी नहीं। वह तीन रुपये के ग्रन्दर क्या कर सकता है। मैं जानना चाहता हूं कि वहां खेत मजदूरों के बारे में क्या किया जा रहा है। मैं समझता हूं की जो वहां का मसला है उसका एक ही हल है कि तमाम बाइस मिलों का टोटल नैशनलाइजेशन हो। लोगों को गल्ला ग्रपने घरों पर रखने ग्रीर व्यापारियों को भी इसकी छूट देकर सारी टेक-ग्रोवर की पालिसी को ना-काम बना दिया गया है ग्रीर चोर बाजारी के

लिए रास्ता खोल दिया गया है, इसी तरह से वहां पर भी किया जा रहा है। वहां लोग भुख से मर रहे हैं, परेशान हैं। उनको इस परेशानी से बचाने का एक ही रास्ता है। चावल मिलों का फोरी तौर पर बिना देरी किये हुए टोटल नैशनलाइजेशन किया जाये। व्यापारियों को श्रौर रायस मिल मालिकों को खुण करके श्राप ग्रव्वाम का पेट नहीं भर सकते। श्रार्गनाइजेशन के लिए चन्दा तो लिया जा सकता है लेकिन लोगों के पेट तो नहीं भरा जा सकता है।

1964 में एग्रीकलचर स जो इनकम थी वह बराबार गिर रही है। 1964 में 677 करोडथी। 1971 में 666 करोड़ रह गई। बजाय ग्रागे जाने के हमारी बदिकस्मती है कि आ्राध्न में वह पीछे जा रही है। इसकी तरफ भी तब्बजह दी जानी चाहिए। वहां पर बहत बड़ी तादाद में जरई पैदावार पड़ी हुई है। बड़े बड़े लोगों के यहां फार्म हैं। ग्राज भी ग्रांध्र की सरजमीन पर निजाम के फार्म मौजूद हैं। क्या इसका मतलब है यह है कि निजाम या उसके मकर्रम शाह खेती करते हैं ? उन के नाम स हजारों एकड जमीन छोड़ने का क्या मतलब है ? बिड़ला के फार्म वहां पर मौजूद हैं। उत्तर प्रदेश में विडला के फामों के लाइसेंस केंसल कराये गये हैं। लेकिन मुझे अफसोस के साथ कहना पड़ता है कि आरजभी उनके फार्मवहां पर मौजूद हैं। इत्तिफाक से कांग्रेस के ग्रन्दर जो जमीदार भरे हए हैं स्नान्ध्र के वे तो स्रव राष्ट्रपति राज्य होने के बाद पावर में नहीं हैं। ग्रब ग्रापके सामने क्या दशवारी पेश ग्रारही है भूमिहीन किसानों में , गरीबों में, ग्रव्वाम में निजाम के फार्म तकसीम करने में, बिडला के फार्म ग्रब्वाम में तकसीम करने में ? क्यों इसकी नहीं किया जाता है ?

बार - बार तेलगाना का मसला उठता है । यह मसला बार-बार दीक्षित जी के बार-बार प्रपील करने से हल नहीं होगा । इस मासले को हल करने से यह हल होगा । बिला शुवह तेलगाना

[श्री इसहाक सम्भली]

बहुत पिछड़ा हुम्रा इलाका है। वहां पर इंडस्ट्रियलाइजेशन की तरफ ध्यान नहीं दिया गया, उसके लिए कदम नहीं उठाय गये । कुदरत ने तेलेंगाना को जमीन को दौलत से मालामाल बनाया है । लेकिन वहां पर कार-खाने लगाने के लिए, वहां पर इंडस्ट्रियलाइ-जेशन करने के लिए कोई माकूल कोशिश नहीं की गई है। जरूरत इस बात की है कि वहां कारखाने कायम हों, भूमिहिनों को जमीन मिले। नाइंसाफी का तो मुझे मालूम नहीं क्योकि मैं वहां का रहने वाला नहीं हं। लेकिन मैं वजीर साहब से एक बात का जवाब चाहता हूं। वहां पर शायद हाई कोर्ट के जज राष्ट्रपति शासन के बाद एप्वान्ट किये गये हैं। मैं जानना चाहता हूं कि क्या यह सही नहीं है कि वे सब ग्रांध्र के हैं, उन में से कोई भी तेलेंगाना का नहीं है ? अगर इत्तिला गलत होगी तो मुझे खुणी होगी ...

एक माननीय सदस्य : सैशन जज।

श्री इसहाक सम्भली: सैंगन जज। ग्रगर मेरी यह जानकारी सही है तो यह निहायत अफसोस की बात है। आज भी इस तरह की नाइंसाफी, इस तरह का डिसिकिमेगन हो रहा है। इस तरह की बाते बहुत सी चीजों को जन्म देती है, बहुत सी गड़बड़ियां को जन्म देती है, बहुत सी गड़बड़ियां को जन्म देती है। जहरत इस बात की है कि इसका सुधार किया जाये।

हमारे बुजुर्ग ने स्रभी ठीक कहा कि यह खुशी की बात है कि महाराष्ट्र में वारिण हुई स्रोर हमें स्रोर भी खुशी होगी, स्रगर वहां की हालत स्रोर ज्यादा बेहतर हो लेकिन स्नान्त्र में स्नाज भी सूखा पड़ा है, उस का मुकाबला करन के लिए सरकार ने क्या कदम उठाये हैं। नागार्जुनसागर का नाम बड़े जोरों से लिया जाता है स्रोर उस के लिए पार्लियामेंट में बजट मन्जूर कराया जाता है। सवाल यह है कि ग्रान्घ्र में नागार्जनसागर, मू० पी० टिहरी डैम ग्रीर राजस्थान में राजस्थान कैनाल ग्रभी तक मुकम्मल क्यों नहीं हुए हैं। इस में किस बात की कमी रही हैं? श्री डागा बैठ हुए हैं। णायद हमारी ग्रीर उन की जिन्दगी में तो राजस्थान कैनाल नहीं बनने वाली है। यही हालत नागार्जुन सागर की है।

कल श्री इन्द्रजीत गप्त ने ठीक कहा था कि बाहर से गल्ला मंगाने की जरुरत न पड़ती—श्रीर ग्राज भी उस की जरुरत नहीं है,—बणर्ते कि यहां ग्राबपाणी ग्रीर बिजली पर पूरा ध्यान दिया गया होता । हालत यह है कि प्लान का ग्राधा रुपया एग्रीकल्चर ग्रीर ग्राबपाणी पर खर्च हुग्रा, लेकिन दुख: की बात है कि ग्राज भी पचाम परसेंट ग्रवाम ग्राबपाणी ग्रीर मिंचाई से मेहरुम हैं । इतना पैसा कहां गया ? — ठेकेंदारों ग्रीर नेताग्रों की जेवों में गया । इसलिए जरुरत इस बात की है कि ग्राबपाणी की तरफ ध्यान दिया जाये ग्रीर नागार्जुन-सागर को जल्द से जल्द मुकम्मल किया जाये।

क्या सरकार ने राष्ट्रपित राज में कभी यह सरवे किया है कि पुरानी कांग्रेसी सरकारों के जमाने में ग्रांध्र ग्रीर तेलेंगाना के लिए जो प्लान बनाये गये थे ग्रीर जो वादे किय गये थे, क्या उनपर ग्रमल दरामद हुन्ना है या नहीं ? ग्रगर ग्रभी तक उन का इम्प्ली-मेंटंशन नहीं हुन्ना है, तो उस की क्या वजह है ? ग्रीर ग्रव तो राष्ट्रपित राज है, ग्रव कौन रोकने वाला है, ग्रव क्यों नहीं उन का इम्लीमेंटेशन किया जाता है ?

जब से म्रान्त्र में राष्ट्रपति राज हुन्ना है, तब से बहां पर शायद पुलिस का दमन, मजदूरों पर जुल्म भौर खेतिहर मजदूरों पर ज्यादितयां पहले से कुछ बढ़ गई हैं। चह हमारे लिए बहुत शर्मनाक बात है। इस वक्त मौका नहीं है, वर्ना मैं इस सिलसिले में यु० पी० की मिसाल पेश करता। य० पी० में हरिजनों पर हमले लगातार बढ रहे हैं। श्रीमती सावित्री ध्याम जिला बरेली से लोक सभा की मैम्बर हैं। उन से पुछिये कि किस तरह बरेली में दिन-दहाडे हरिजनों को कत्ल किया गया श्रीर मारा गया। पुलिस के दमन की यह हालत है कि जिला लखीमपूर-खीरी में 45 ब्रादमियों पर डी० ब्राई० ब्रार० लगाचा गचा, जब कि इसी हाउस में यकीन दिलाया गया था कि पोलीटिकल पार्टीज के खिलाफ डोo ग्राईo ग्रारo इस्तेमाल नहीं किया जायेगा । लेकिन स्राज राष्ट्रपति राज में ऐसा हो रहा है, जिस को ग्रगर ब्यूरोकेसी का राज कहें, तो गलत नहीं होगा । यही हालत मान्घ्र और दूसरी स्टेट्स में है। मैं चाहंगा कि सरकार इन बातों पर गौर करें।

सरकार ब्रान्ध्र की गिजाई हालत को बेहतर बनाये, कैपिटलिस्ट्स की लूट को बन्द कराये, वहां पर इंडस्ट्रियलाइजेशन कराये, खेतिहार मजदूरों श्रौर श्रौद्योगिक मजदूरों पर जो जल्म हो रहे हैं, उनकों बन्द किया जायें। मैं जानना चाहता हूं कि पुरानी मिनिस्ट्रीज ने जो वादे किये थे, क्या उन को पूरा किया गया है। भ्रगर उन को पूरा कि गया हो, तो मुझे बड़ी खुशी होगी, लेकिन मेरी इत्तिला है कि ऐसा नहीं किया गया है।

हैदराबाद उर्दु का बहुत बड़ा सेंटर है। "शबिस्तान" में छपे एक इन्टरव्य में श्री के 0 ग्रार० गणेश ने कहाथाकि मैं एक उर्दू वाला भादमी हं, क्योंकि मेरा खानदान म्रान्ध्र से माया है। लेकिन माज मान्झ में क्या हो रहा है ? ग्राज तक वहां पर जो जुल्म या ज्यादितयां होती रही हैं, उन के लिए कलंक का टीका वहां के उन जमींदार मिनिस्टरों को लगता था जो मिनिस्ट्री पर छाय रहते थे, लॉकन ग्रब कलंक का टीका इस लोक सभा श्रीर राष्ट्रपति राज को लगेगा। इस लिए मैं चाहुंगा कि वहां की हालत को बेहतर बनाया जाये ।

[شرو استحاق سنبهلي- (امروهر) افسوس کے ساتھ کہلا ہوتا ہے که هم کو آندھرا کے بعجت یو غرر کرنا یورھا ھے۔ یہ وہ پردیش ہے کہ جہاں پر سرکاری پارٹی کی بھاری اکثریت ھوتے هورُ بهی بهلک کو وہ پایولر گورنمات دیلے سے محصورم رھی ھے۔ راشٹرپتی راج هرنے کے بعد شاید یہ خیال کیا جاتا تھا کہ وہاں کے وزیر و وہاں کے کانگریسی لیڈر جو آیس سیں او رہے تمے اور اس لوائی کی حالت میں مبلک کی پریشانیوں کو دیکھ نہیں یاتے تھے۔ آپ دیکھلگے کہ حالت بہتر ھو- لیکن آے بھی حالت کیا ہے-میں صرف دو تین مثالیں آپ کے ساملے رکھلا جامتا ھوں۔

آج بہت ھی اھم حوال ھر طرف غلے کا ھے۔ تیں رویہے کلو مل رہا ھے۔ حدد آباد کے بات آپ جانے دیو ۔ وہ ملاقہ جو چاول پیدا کرنے کے لئے بہت مشہور ھے۔ وجے وازا اور گنٹوو اور جہاں سے میرے دوست راج بہادر پہلے یارلهمنت کے میمبر چلکر آئے تھے اور جس کو چاول کا بھنڈار کہا جاتا ہے وہاں سے .84 F.C.I روہوتے کونٹل کے بھاؤ پر کسانوں سے انام کو خریدتی ہے لیکن وهاں کے لوگوں کو آج چاول 21 روپھتے مہن مل رہا ہے۔

كونيِّل مين بينها ُ جاتا هـ- مين چاهتا هون که .F.C.I اینی اس پالیسی کو بدلے اور اس لوٹ کو ختم کرے اس کے لئے کوئی جسٹی فیکھشن نهیں ہے۔ کوئی جستی نیکیشن نہی ھے که 100 روپیت کونٹل سے زیادہ کسی بھی حالت میں بیچا جا۔کے 84 روپوتے لیکر 16 روپوتے خرچه وغيره كا لكاكر 100 رويدے سے زيادہ ، میں بیدیئے کا کوئی تک نہیں ہے۔

کههت مزدور آندهرا میں بهت بری تعداد میں میں۔ ان کو زیادہ ے زیادہ سارے آندھوا میں اگر ملتا ھے تو ٹین روپے روز عی ملتا ہے۔ اس سے زیادہ آندھوا میں کہیں بھی کھیت مزدور کو نہیں ملتا ھے۔ اس کے ایکے کوئی ہونس نہیں ہے۔ کوئی ترقی نہیں ہے۔ سال بھر کام کی گارنائی نہیں ہے۔ وہ تیس روپدے کے اندر کیا کر رہا ہے۔ میں جاندا جاہتا ھوں کہ وھاں کھیت مزدورں کے بارے میں کیا کیا جا رہا ہے۔ میں سمجيتا هول كه جو وهال كا مثله ھے اس کا ایک ھی حتل ھے کہ تمام Rice ملوں کا توثل نیشنیلائزیشن هو-لوگوں کو غله ای<u>ا</u>ے گھروں پر رکھانے اور بیوپاریوں کو بھی ا*س* کی چھوٹ دیکر سارے تیک ارور کی پالیسی کو ناکامهاب بناهی گها هے اور چور بازاری کے لئے واسته کهول دیا کھا ہے۔ اسی

شوی ایم- رام گوپال ریدی (نظام آباد) ۱۱۵ روبت میں ملتا ہے۔

شرى استحاق سنبهلى - يه غلط هـ-.84 F.C.I روپت کونٹل کے بھاؤ پر کسانوں سے چارل خریدتی ہے اور دکانداروں کو 170 روپتے کونٹل کے بھاؤ پر دیتی ھے۔ میں سنجہتا موں کہ 6 روپتہ سے زیادہ ایڈملسٹر تو سر چارے وصول نہیں کیا جانا چادئے۔ معلوم نہیں آپ کس دنیا میں رہتے، میں-اور چاول کبھی خریدنے بھی جاتے هين يا نهين-

شندے صاحب بیٹھے موئے ہیں۔ مهں ان سے هی معلوم کرنا جاهتا هور - کیا F.C.I. کی لوت کو آپ ختم نہیں کرینگے کسانوں سے تو چاول اس بھاؤ پر لے لہا جاتا ھے۔ اور لیکو چاول مل والوں سے کہا جاتا ہے که آپ 50 فیصدی چاول همین دو اور باتی 50 فیصدی جیسے جاھو بيچو- ولا 50 فيصدى چاول بهي نہیں دیتی ہے۔ 50 ہرسلت جاول تو اعلیا لیکلائیزز بلیک مارکیت کرنے کے لئے چھوڑ دیا جاتا ہے۔ وہ اس طرح بینچتی کا مے اس کا کوچھ پته نهیں- 50 پرسلت چهرونے کے بعد جتلا ملا- باقی 50 پرسلت کی جتلی بلیگ مارکیت کور- کوئی پابلدی نہیں ہے۔ اس کو 84 ررپے میں خرید درکے جیسا که مہرے بزرگ کانگریسی نهتا نے کہاہ 123 روپسے

کانگریمی کے اندر جو زمیلدار بورے ھوئے ھیں آزدھر کے وہ تو اب رشتریعی راج مونے کے بعد پاور میں نہیں ھیں۔ اب آپ کے سامنے کیا دشواری پیش آرهی هے- بهومی ههن کسانوں میں۔ غریبوں میں۔ عوام میں۔ نظام کے فارم تقسیم کرنے میں۔ ہولا کے فارم عوام میں تقسیم کرنے سین کیوں اس کو نہیں کیا جا

سکتا ھے۔ بار بار تلامانه اور آندهرا کا مثله اقهتا ہے۔ مثله دکشت جی کے بار ہار اپیل کرنے سے حل نہیں مولا۔ اس مسله کو حل کونے سے یہ حل هركا- باشبه تلنكاء بهت بحجهوا هوا عاقه هے- وهاں يو المدستريلائيزيشن كو طرف دهيان نهين ديا كيا- اس کے لئے قدم نہیں اُٹھائے گئے۔ قدرت نے تللکانہ کی زمین کو دولم**ت** سے مالامال بدایا هے لیکن وهاں پر کارخانے لکانے کے لئے - وہاں پر انةسالويائيزيش كرنے كے لئے كوئى معقبل کوشش نہیں کی کئی ہے۔ ضرورت اس بات کی هے که وها*ن* کارٹ نے قائم ہوں۔ بھومی ہیلوں کو زمین ملے۔ نا انصافی کا تو مجھ معلوم نهیں کیونکه میں وهاں کا رهذ والا بهين هون- ليكي مين وزن صاحب سے ایک سوال کا جواب جاهدا ھوں۔ وھاں پر شاید ھائی کورٹ کے جم راشاریتی راج کے بعد appoint

طرح سے وهاں پر بھی کیا جا رها ھے-رھاں لوگ بھوک سے مو رہے ھیں۔ پریشان ههی- ان کو اس پوزیشن سے بجان ١ ايك هي راسته هـ- چاول ماوں کا فوری طور پر بنا دیری کگے هوئے ٹوٹل نیشنیئئزیشن کیا جائے-بیرپاریوں کو اور مل مالکوں کو خوش کوکے آپ عوام کا پیٹ نہمی بھر سکتے۔ آرگنائویشن کے لئے چلدی تو لیا حا سکتا ہے۔ لیکن لوگوں کے پیت کو نہیں بھرا جا سکتا ہے۔ 1964 میں ایگراکلچر سے جو انکم تھی وہ برابر کر رھی ھے 1964 میں 677 كروز تهي- 1971 ميس 666 كروز رہ گئی بجائے آئے جانے کے هماری بدقسمتی هے کہ آندهرا مهن وہ ييجه جا رهي هے۔ اس کي طرف توجه ديجاني چاهيئي- وهار پو بهت بوی تعداد میں ذری پیداوار پوی ھوئی ھے بوے بوے لوگوں کے وعارفارہ هیں ۔آج بھی آندھرا کی حرزموں پر نظام کے قارم موجود ہیں۔ کہا اس كا مطلب يه هي كه نظام يا أس کے مقرم شاہ کھیتی کرتے عیں- ان کے نام سے ہزاروں ایکر زمین چھوڑنے کا کہا مطلب ھے ۔ بولا کے قارم وہاں پر موجود ههن- اتر پرديش مين برلا کے فارم کے لائسینس کینسل کرائے ، گئے هیں۔ لیکن معمه افساس کے ساتھ کہنا ہوتا ہے کہ آج بھی اُن کا فارم وهان موجود هين، اتفاق سے

كيدال ابهي تك أمكمل كهون نهين ہوائی ہیں۔ اس میں کس بات کی کمے رہے ہے۔ شاید هماری اور انکی وزندكو مهل أو راجستهان كهنال نههر، بلغے والی ہے۔ یہی حالت ناگر جی ساک ہی ہے۔

کل شری المدر جیت کپت نے تهیک کہا تھا کہ یاہر سے غلا مالانے کی ضرورث نہ پوتی اور آج بھی اس کی ضرورت نہیں ہے۔ بشرط کی یهاس آبهاشی اورزبجلی پر پورا دهیان ديا گها هوتا- حالت به هے که باتی لا أدما روبيم ايكريكلچر اور آبياشي ير خرب هوا- لهکی دکه کی بات هے که آج بھی 50 پرسیلت سے زیادہ ایریا ارر لگ بیگ 40 پرسیلت عوام آبہاشو اور سلجائی سے محدوم ہیں۔ أتدا بوسه بهار كها- تهيكيدارن اور نهتاؤں کی جهبوں مهو گها- اس لئے ضرورت اس بات کی ہے که آبهاشی کی طرف دهیان دیا جائے اور ناگرجن ساگر کو جلد سے جلد مكمل كها جائے۔

کھا سرکار نے راسٹریٹی رام میں یه سروے کیا ہے که پوانی کانگریس سرکاروں کے زمانے مھی آنھھوا اور تللكانا كے لئے جو يان بنائے كئے تھے اور جو وعدے اکے کئے تھے ۔ کیا ان پر عمل درآمد اوا هے یا نههر كر ابهى تك أن كا أهاوملوتاهون

[شری استحاق سنبهاای] كئے كئے ههر- ميں جانا جاهتا هون که ایا یه صحیم نهبو ه که ولا سب أنهموا كے هير۔ ابن موس سے كوأي بهي تللكانه كا نههن هـ - أنو يم اطاع فلط هوكي تو سجه خوشي ھوگے ۔

ایک مانیه سدسهه: شدن جم-

شرى المحاق سلبهالي: ششن جم زگر میری یه جانکاری صحیم مے تو يه نهايت انسوس كي بات هـ - آج بھی اس طوح کی تا انصافی - اس طوح کا دسکویمیلیدون دو رما ہے۔ اس طرح کی ہاتھی بہت سی جدوں کو جلم دیدی دیں۔ بہت سی گربویوں کو جام دیتی هے ضرورت اس باد کی ھے۔ که اس کا سدھار کھا جانے۔

ھمارے بزرگ نے ابھ ٹیوک کھا که یه خوشی کی بات هے که مهاراغتريه مهو بارهن هوئي اور هدون اور بھی خرشی ہوگی اگر رہاں کی حالت. اور زياده بهام هر- ليكن آندھرا میں آج بھی سوکھا ہوا ہے۔ اس کا مقابلہ کرنے کے لئے ۔ رکار نے کھا قدم تھایا ہے۔ نکوجن ساگر کا نام بوے زوروں سے لیا جارہا ہے۔ اور اس کے لئے پاولیمهات میں بعبت منظور كرايا جاتا هـ- سوال يه هـ كه أندهرا مهان نگرجن ساگرہ يو پی مهن ٿهري تيم اور راجستهان مهر راجستهان

انِ باتبِ پر غور کرے - سوکار آندھرا
کی غذائی حالمعہ کو بہتر بائے ان حب کی لوت کو باند کرائے وھاں پر انڈسٹریلائیزیشن کوائے - کھیتی
ھر مزدوروں اور ادھیوگک مزدوروں
پر جو ظام ھو رہے ھیں - ان کو
بلد کیا جائے - میں جانا چاھتا
دوں که پرانی ماسٹوین نے چو وعدے
کئے تھے کیا ان کو پورا کیا گیا ھے
اگر ان کو پورا کیا گیا ھو تو محجمے
اگر ان کو پورا کیا گیا ھو تو محجمے
بڑی خوشی ھو گی - لیمن میری
اطلاع ھے که ایسا نہیں کیا گیا ھے۔

حددرآباد اردو کا بهتِ بوا سينالر هے - شبشتان ميں جهوے ایک انترویو میں کے - آر - گلبھی نے كها تها كه مين ايك اردو والا أدمى هيس - كينك كي ميرا خاندان آندهرا ہے آیا ہے - لیکن آج آندھرا میں کیا هو رها هے - آج تک وهاں پر جو ظلم یا زیادتیاں هوتی رهی هیں ان کے لئے کلاک کا ٹیکہ وہا کے ان ومهدار منسٹروں کو لکھ تھا جو ملسائدی ہر چھائے رہتے ہے۔ لهمی اب کلینک کا تهمه اس لک سبها کر اور راستر پتی راج کو لکے كا - اس لكم مين خاهور. كا كه وهان کی حالت کو بہتر بلایا جائے -]

SHRI K. RAMAKRISHNA REDDY (Nalgonda): I rise to support the budget of the Andhra Pradesh Government. It is unfortunate that this

نهیں هوا هے تو اس کی کیا وجه
هے - اور اب تو راستریتی راج هےاب کون روکئے الا هے - اب کپون
نهیں ان کا امہلیملٹیشن کیا جاتا
هے -

جب سے اندھوا میں راسٹوبلای راج هوا هے - تب سے وهاں يو هايد ابهی نک یباس کا دمن - مزدورون پر ظلم اور کهیتی هر مؤدوروں پر زیادتیاں پہلے سے کچھ بچھ گئی ھیں۔ یه همارے لئے بہت شرمناک بات ھے - اس وقت موقعہ نہیں ھے -ورنه میں اس سلسلے میں ہو۔ ہی کی مڈل پیش کونا ۔ ہو۔پی ميں هريجدوں پر جيلے لکاتار بوء رہے هیں - شریم می ساوتری شام ضلع بریلی سے لوک سبھا کی جیمبر ھیں۔ ان سے پوجھے کہ کس طرح بریلی میں دن دھاڑے ھریجھوں کو قتل کیا گھا اور مارا گیا۔ پولس کے دسی کی به حالت ہے که ضلع لکهیم بور میدی میں 45 آدمیوں پر تی - ائی - آر لکایا کیا - جبکه احى هاوس مين يقين دلايا: كيا تها كه پولیٹیکل بازیز کے خلاف تھے - آئی آر استعبال بههو کها جائیا - لیکن آج راسگرپای راج مهن ایسا هم رها ہے ۔ جس کو اکر پھوروکایسی کا راچ کهپی تو غلط نهیں هو گا۔ یهی جالت اندهرا اور دربیری متبعیس مهن هے 🚟 میں چاهرن کا که سرکار ً

[Shri K. Ramakrishna Reddy]

budget has been presented in the Lok Sabha instead of in the State Assembly. As I mentioned in the course of my last speech on the budget, out of Rs. 98 crores sanctioned during that year, the then State Government had spent only Rs. 78 crores, and Rs. 20 crores had lapsed. This shows that the Government were not interested in the development of the State, but they were interested only in the internal squabbles. But now that President's rule has come in, they are no longer interested in their internecine quarrels.

16.56 hrs.

[SHRI S. A. KADER in the Chair]

After seeing the budget, the Central Government recently sanctioned the railway line from Narikuda to Bibinagar and the conversion of the metre gauge line from Macherla to Guntur. The State Government have given an agreement to the Railway Board that the area through which the railway line runs will be given free of cost by the State. But this budget does not show any provision having been made for the railway line recently sanctioned by the Cen-Therefore, the tral Government. necessary modification is called for in the budget for this purpose.

In Andhra Pradesh, especially the Rayalaseema and Telengana areas are mostly backward; not only are they backward, but for the last four or five years, they have been famineridden and drought-stricken and special provision has to be made for relief and drought famine-relief works in these areas. For this, at least Rs. 10 crores should be allotted areas, and famine-relief for these works should be continued till January, 1974.

As my hon. friends who have already spoken have pointed out, there is a proposal to increase the electricity charges by 10 per cent. Already, there is a cut in the supply of electricity. In addition to that, if the rates are also going to be increased, that is not fair. Therefore, I suggest that the increase in the electricity charges should be immediately stopped.

As regards foodgrains, due to lack of adequate number of fair price shops and adequate quantity of foodgrains, for distribution to the public, the people in the rural as well as urban areas are suffering. Special provision has to be made for supply of adequate quantity of foodgrains and for opening adequate number of fair price shops. Unless and until Government go ahead with this, they will not be in a position to supply food to the needy people. Interdistrict restrictions have been imposed by Government, but I would submit that such restrictions will cause a price rise which would be much more than what it is at present in the case of foodgrains. Therefore, I request that the inter-district restrictions within the State should be immediately removed.

17.00 hrs.

Backward areas need special efforts at industrialisation. Particularly in the Telengana and Rayalaseema areas several industries have to be started. Therefore, provision for this purpose should be made in the budget. But as it is, this is not provided for in this budget.

Electricity is very necessary for development. But as I said, there is a cut in the supply. As my friend, Shri Venkatasubbaiah, said, only 1 UP and Andhra Pradesh are the States where there is a cut now. The cut should be restored and the increase in the rate for supply should be withdrawn.

As the previous Government could not spend Rs. 20 crores which were sanctioned in the budget, the present regime should take care of it and see that the amount which lapsed is got back and expended for the betterment of the people of Andhra Pradesh.

A permanent solution should be given to the State politically, instead of hatch patch, now and then in this democracy. Hence I request that at least as per the opinion of the people of Andhra and Tlengana, verdict be given and the State be bifurcated.

श्री जगन्नाथ राव जोशी (शाजापूर): सभापित महोदय, ग्रान्ध्र प्रदेश के वित्तीय भ्रनदानों की मांगों पर हम यहां पर विचार कर रहे हैं। इस के पूर्व ही मणिपुर प्रदेश के बारे में हम लोगों ने विचार किया । ग्रब श्रान्ध्र प्रदेश के ऊपर विचार चल रहा है। इतना ही नहीं ग्रागे उड़ीसा पर भी हम विचार करने जा रहे हैं। यह सारा मासना देखने के बाद ऐसा लगता है जैसा कि कुछ दिन पहले ग्रपने एक सम्माननीय संसद सदस्य ने एक बात बड़े जोर शोर से कही थी कि इस देश के ग्रंदर समस्याग्रों को हल करना है जो सीमित समय के लिए सीमित तानागाही की जरूरत है । ए लिमिटेड डिक्टेटरिशप फार ए लिमिटिड पीरिग्रड ग्राफ टाइम !

श्री झारलंडे राष (घासी): यह किसने कहाथा?

श्रीजगन्नाथ रावजोको : शशिभूषण जीने।

श्रव वह लिमिटेड डिक्टेटरिशप कब श्राएगी भगवान जाने, किन्तु मुझे यह लगता है कि यह जो सारा चल रहा है मणिपुर, श्रान्ध्र, उड़ीसा वगैरह का

It seems an experiment is being carried on about a limited democracy. क्योंकि वहां भ्रान्ध्र प्रदेश में तो भ्राज विधान सभा मंच नहीं हुई है, विधान सभा मूछित है। विधान

सभा के सदस्य हैं, सभा नहीं है । उन पर खर्चा इस में दिखाया है लेकिन उन का कुछ ₊काम नहीं है । यानी काम करने वाले को पैसा दो यह हमारी मांग है स्त्रीर बिना काम इन को मिल रहा है यह कौन सा सोशलिज्म है यह हमारी समझ में नहीं ग्राता । यह क्या सोशलिज्म है ? यानी काम करने के बाद उन को समचित रूप से कुछ मिले यह बात तो समझ में आती है। लेकिन काम कुछ मत करो ग्रीर ग्राप विधान सभा के मदस्य वने रहो, यह बात समझ में नहीं ब्राती । इसलिए यह लिमिटेड **डे**मोक्सी का जो प्रयोग है इस को मैं राजनैतिक मानने के लिए तैयार नहीं हं, यह ग्रनैटिक है। यानी हम एकात्मिक शासन में जरूर विचार रखते हैं किन्तु हम सत्ता का केन्द्रीयकरण नहीं चाहते । सत्ता का विकेन्द्रीकरण होना चाहिए वह सत्ता चाहे श्राधिक हो चाहे राजनीतिक हो। किसी प्रदेश का चनाव हो, उस के नेता का चुनाव हो ग्रीर उस के काउंटिंग पेपर्स दिल्ली तक पहंचें यह मामला जो दिल्ली से शुरू हो गया सारा यह मैं समझता हूं कि लोकतंत्र के लिए ग्रच्छा नहीं है। इस को बदला जाना चाहिए।

इसलिए ग्राज ग्रान्ध्र प्रदेश के बजट के बारे में जब वहां विधान सभा के सदस्य मौजूद हैं म्रावश्यकता यह थी कि वहां म्रब शांति की स्थापना हो गई है सरकार के कहने पर ही, जब सरकार ने उन को यह बता दिया कि ग्रान्ध्र में सब स्थिर स्थावर हो जाय तो हम जरूर विचार करेंग, तो म्रव स्थिर स्थावर हो गया परन्तु विचार कहां है ? यानी जब तक कुछ गड़बड़ नहीं होती तब तक ग्रपनी सरकार विचार करती नहीं । गड़बड़ नहीं है तो उस की लगता है कि देयर इज नो प्राबलम एट ग्राल यानी ठण्डे दिमाग से शांत तरीके से हम विचार नहीं करते कि जहां विधान सभा नहीं है लेकिन सदस्य हैं तो यह क्या स्थिति है ? यानी शादी हो कर के पत्नी मैंके

[श्री जगन्नाथ राव जोशी]

चली जाय तो काहे के लिए शादी की ?
विधान सभा मदस्य होने के बाद भी वह
प्रपने कर्तव्य का पालन नहीं करता, अपना
दायित्व निभा नहीं सकता तो फिर वह है
क्यों ग्रीर हम यहां दिल्ली में बैठ कर रिमोट
कंट्रोल के नाते ग्रान्ध्र प्रदेश की सारी स्थिति
विचार करें मुझे यह बात ग्रच्छी नहीं
लगती।

श्री एम॰ राम गोपाल रेड्डी (निजामा-,बाद): जोशी जी, यह भी चले जायं, वहां खाना ग्रच्छा मिलता है।

श्री जगन्नाय राव जोशी: वह चले जांय, यह तो अच्छा है। लेकिन मुझें लगता है कि बेटें को दूर कर के उस के कर्त्तृत्व को खुद बाप अपने ऊपर ले कर के कुछ करे यह तो मैं अनैतिक मानता हूं। इट इज इम्मारल। उस के जो प्रदत्त कर्त्तव्य हैं वह तो उसे मिलने चाहिएं।

प्राखिर मवाल यह है कि जो प्रान्ध्र में गड़वड़ी पैदा हो गई वह देश का समुचित रूप से विकास करने में सरकार की जो प्रसफलता हुई है उस के कारण हुई है। तेलंगाना का जो झगड़ा पैदा हुग्ना वह इसी के ग्राधार पर हुग्ना। दूसरा ग्राधार ग्रीर कुछ नहीं है। यहां ग्राज फिक्थ प्लान जो हम को मिला है ग्रान्ध्र का इस में ग्रप्नांच है, एक बात इस में उन्होंने स्वीकार की है ग्रीर वह बड़ी मजेदार है

"Firstly, it is found that in spite of nearly 20 years of planning there are many villages which do not have drinking water wells and even when there are wells, there is acute shortage during the summer season."

यानी पांचवीं योजना में पहुंचने के बाद पता चला कि पेय जल, पीने के पानी की

समस्या को प्राथमिकता देनी चाहिए। ज़ैसे पानी भूमि को पहुंचता है इरीगेशन के जरिए वैसे ही पीने के लिए भी पानी का प्रबन्ध करना चाहिए, यह समझने के लिए भी क्या हम को 20 साल लगे ? ग्रीर यह भी ब्रान्ध्र में लोक प्रिय सरकार होने के बाद यह हालत है तो हम रिमोट कंटोल दिल्ली से बैठ कर करें उस में क्या हालत होनी ? ग्रव रायल सीमा के बारे में वह बोलते हैं। यह तो बिलकुल कानिक एरिया है। किन्तु वहां मिनरल वैल्य इतना है उस को देखेगाकौन ? उस का एक्स-प्लायटेशन कौन करेगा ? सिर्फ सर्वे से काम थोड़े ही चलता है ? यानी वहां लोक प्रिय सरकार होने के बाद भी यदि रायल सीमा का विकास नहीं होता तो इस का मतलब क्या है ? पोचमपाड है, तेलंगाना को सब से ज्यादा लाभ होगा तो इस का होगा । ग्राप से बहुत नजदीक है। किन्तु ग्राज ही सुबह जब हमारे पावर मिनिस्टर बोले जिन्हें ग्रान्ध्र वाले हमेशा कहते हैंpower minister but he is without any political power

उन्होंने ब्राज सुबह ही बताया पोचमपाड़ के लिए कि यह पूरा होने वाला था, इस में पहले ही दो साल देर लग गई ब्रौर ब्रमी पांच साल ब्रौर लगेंगे इतनी स्लो प्रोग्रेस चल रही है। ब्रपर कृष्णा कैनाल है जो कि महबबनगर जाती है—

That is the only irrigation facility for the district.

इस तरह की कई चीजें ग्रान्ध्र में होने वाली हैं लेकिन देखने वाला है कौन ?

मैंने ग्रमी मई में वहां का काफी दौरा किया। रायलसीमा में बुनकरों की समस्या बड़ी भयानक है। फरीदपुर में मैं गया था, हिन्दूपुर में मैं गया था, मडकसिरा में मैं गया था, मडकसिरा में मैं गया था, हर जगह मांग कर रह थे लोग कि हम को सूत चाहिए, मिल नहीं रहा है लेकिन देखने वाला कौन है ? एक सरी

Pradesh), 1973-74

कहां कहां देखेगां ? लोक प्रिय संरकार होती, विधान सभा के सदस्य होते, वह ब्रावाज उठाते, वहां के लोगों की मांगें सामने रखते तो वह हो जाता । किन्तु ब्राज वह है ही नहीं और उन के प्रधिकार हम लेकर बैठें ग्रीर ग्रागे ऐसे ही चलाएं, मगर यह ग्रन्छा नहीं लगता । बिल्कूल ग्रन्छा नहीं लगता । यह संविधान का दुरुपयोग तो है ही । ग्राप के पाम नरसिंहराव के सिवाय ग्रीर कोई दूसरा ग्रादमी है ही नहीं तो विधान सभा भंग करो, फिर से चुनाव कराग्रो । यानी भ्रान्ध्र एक हो या तेलंगाना ग्रलग हो, न हो, इस के ऊपर यहां बैठ कर बात करने से क्या लाभ है ? जब समय था इस का 1969 में जब सब से पहली बार नेलंगाना के ग्रंदर यह ग्रावाज उठाई गई कि the gentleman's agreement has never been implemented

तो तब यह मौका था, तब हम ने यह मांग की थी कि ब्रह्मानन्द रेड्डी को त्यागपत्न देना चाहिए। उन का जायगा कुछ नहीं। उन को कहीं न कहीं बैठाया जायगा जैसे कि स्राज बैठाया गया फाइनेंस कमीशन के चेयरमैन के रूप में । उन को वहां हम ने कहा कि त्यागपत्न दे दीजिए तब जाकर तेलंगाना वालों को पता चलेगा कि सरकार कुछ करना चाहती है। लेकिन यह नहीं हुआ। जब तक गलें तक हड़ी फंसती नहीं तब तक सरकार कुछ करती नहीं । ग्राज यहां बैठ कर ग्रान्ध्र की एकता की वात हम करें इस का मतलब यह है कि आज भी हम पापुलर बिल से बहुत दूर हैं। मैं पूरे ग्रान्ध्र प्रदेश में घूमा । लोगों ने यही कहा कि ग्राज यहां मुबमेंट चाल नहीं है तो इस का मतलब यह नहीं है कि समस्या का समाधान हो गया । एक ही समाधान है इस का--बाइफरकेशन, तेलंगाना ग्रौर म्रान्ध्र मलग होने चाहिएं। इस से देश की एकता और अखंडता कोई भग नहीं होती। इट इज जस्ट एन एडमिनिस्टेटिव सेट ग्रप।

यानी हम छोटे छोटे राज्य बनाते हैं तो इतने बडे दो राज्य ग्रावश्यकता के ग्रनसार लोगों की मांग को ध्यान में रख कर हम क्यों नहीं बनाते ? वहां विधान सभा क्यों नहीं लाते ? जनता के हाथ ग्रिधिकार क्यों नहीं सींपते ? यह मेरी समझ में नहीं आती । यह एक प्रवति है। एक बार लिमिटेड डिक्टेटरशिप जैसी प्रवित्त चली तो वह चलती चली जायगी। ग्रभी कंसल्टेटिय कमेटी में उन्होंने हम से एक बिल पास कराने की कोशिश की कि ग्रीर हैदराबाद **मिकन्दरावाद** महानगरपालिकाएं हैं उन के भी एड-मिनिस्टेटर की ग्रवधि ग्रौर बढाई जाय । यानी विधान सभा तो है ही नहीं नीचे लोग्रर लेवल पर जनता के हाथ में जो ग्रधिकार थे उस से भी जनता को बंचित करके वह ग्रधिकार भी ग्रपने हाथ में ले लेना. उस का भी समय बढ़ाना, इस का मतलब यह है कि एक बार यह रक्तगत हो गया ग्रिधिकार हाथ में लेकर सब करना तो नीचे के लेवल पंचायतं तक वह पहुंचता है इसलिये जनता को ग्रधिकारों से वर्चित करना--इस को मैं बिलकूल ग्रनैतिक ममझता हं । इसलिए मब से पहली ग्रावश्यकता यदि कोई है तो यह कि स्नान्ध्र की विधान सभा को भंग करें, नया चुनाव करायें या नया नेता चुन लिया जाय। विधान सभा के सदस्यों की बुलाइये, नरसिंहराव नहीं चाहिये तो कोई रामाराव ले ग्राइये या कोई ग्रन्य राव लें ग्राइये, उस से चलेगा, किन्तु कोई नेता चुनें ग्रौर वहां की विधान सभा को फिर में खड़ा किया जाय ताकि जितनी समस्यायें हैं उन का समाधान हो सके । एक समस्या तो फर्टिलाइजर की है, जो ग्रन्य प्रदेशों में भी है। दूसरे वहां विग्रुत की समस्या है, सूत की समस्या है, यहां तक कि पीने के पानी की समस्या है। वारंगल

[श्री जगन्नाथ राव जोशी]

जैसे शहर में पीने का पनी न होने से वहां की मिल बन्द हो गई, स्कूल बन्द हो गये। इन समस्याम्रों को हल करने के निये वहां की लोकप्रिय सरकार को स्थापित करना ही एक-मात्र, एकमेव उत्कृष्ट उपाय है। इस पर सरकार सोचे म्रोर म्रागे एसा काम न करवाने की हमें ग्राप्यिन दे।

SHRIMATI T. LAKSHMIKAN-, THAMMA (Khammam): Mr. Chairman, there was one kind of law and order situation a few months back and today there is a different kind of law and order situation in our State. Though it appears that law and order prevails and normalcy has been established my experience is that law and order has deteriorated and it has been deteriorating day by day in some other form. For example in my own State we are normal on emotional issues like the Mulki Rules. But Communist (Marxist) and the Naxalites have been concentrating on the liquidation of Congress leaders in the villages.

SHRI B. N. REDDY: She speaks for the land-lords and rabid elements in the district.

SHRIMATI T. LAKSHMIKAN-THAMMA: The Communists enter into collusion with some land-lords in my own district and with same vested interests they have been functioning.

SHRI B. N. REDDY: Her henchmen, had drawn out the villagers and beaten them. I want to request her to visit atleast some women; 80 women have been beaten mercilessly by her own men. I must be given a chance to say these things. She is a woman.

SHRIMATI T. LAKSHMIKAN-THAMMA: I cannot keep quiet when murders have taken place in my own district.' SHRI B. N. REDDY: I visited the villages and I saw those persons who have been beaten mercilessly. What is she saying here? As a woman she must be ashamed.

MR. CHAIRMAN: Order Order. Nobody should speak when I am on my legs. I should like to remind the speakers that whatever time goes in this cross talks, it goes out of the time allotted to her. So she should confine herself to her speech.

SHRIMATI T. LAKSHMIKANTH-AMMA: I want to bring to your netice that innocent people have been murdered. Very recently the daughter of a Communist leader in my district was married to a youngster, who was a congressman. He was murdered; they just did not bother that he was the son-in-law of the Communist leader. The daughter committed suicide. Is she not a woman? Let him deny it.

SHRI B. N. REDDY: On a point of order, Sir. When the budget is being discussed and our main aim is to bring to the notice of the Central Government the condition in the State, what is the relevancy of what she is saying?

MR. CHAIRMAN: The subject before the House is Andhra Pradesh budget and members should confine themselves to that. But I see that many irrelevant things are being said by both sides. You should have raised it at that time. I would request hon members to confine themselves to the subject, without bringing in this or that party.

SHRIMATI T. LAKSHMIKANTH-AMMA: I am the representative of the people. We are not able to give protection to those who are being murdered mercilessly. It is my duty to plead before this House that protection be given to them. There is an item called 'police' here. On July 18, at Arakodu in Khammam taluk, Yeddapalli Achayyaa, a sarpanch, was

dragged out and murdered. Policemen are indulging in beating Congressmen. In Mustikunta on 2, one Vasudevarao was killed. On June 5, at Gonla G. Ramadoss, sarpanch, was murdered. On July 10, at Madhina station, one Congressman was dragged out and his hand was broken. I took him to Mr. Sarin and showed him. Within two years, nearly 20 people have been murdered. Recently 5 or 6 people have been murdered. At Warrangal the Naxalite menace is increasing. I am now talking about Naxalites, not Marxists: so, he may remain calm. At Warrangal, another sarpanch was dragged Mahaboobabad out in taluk and murdered. How are we going to One Distmaintain law and order? rict Forest Officer was shot by the Naxalites. The Naxalites who were previously operating in the forests have now come over to the plains. It is becoming impossible in Nalgonda, Khammam and Warrangal people to stay in some of the interior places. In many districts even women going to cinemas have not been given protection. Some of them have been kidnapped, raped, murdered and then thrown into a river and then it is said that they have committed suicide.

I want to say a few words about the shabby way in which the MLAs are treated in the State after the imposition of President's rule. Their telephone connections have been cut. Even the general telephone connections of the MLAs' hostel have been cut. Their salaries are not paid. A major portion of their salary is cut. There was a Bill in the Assembly for increasing their salary as well as house rent.

Now the house rent allowance has been increased from Rs. 8 to 21 and they are deducting that increased house rent even though the salary has not been raised. When this was brought to the notice of Shri Dikshit, he said that it is very unfortunate

and it should not have happened. But still it is continuing.

There is a news item in the Hindustan Times of the 21st to the effect that Andhra Pradesh prefers Central Rule to a popular government. May be they want to get publicity; let them get publicity, if they do something. But why should they deprive the popular government what is its due. I do not know whether it is an off-shoot of Shri Shashi Bhushan's theory of partial or limited dictatorship. It is not correct to try to get this kind of cheap publicity. Even Dr. Chenna Reddi has said that trying to get this kind of cheap publicity is bad. If through press they try to get publicity for this theory then ultimately people may get the impression that a popular government is always wrong only this kind of government is right. So let them try to get publicity praise where it is due and not each and every occasion.

An impression is sought to be created that immediately after the imposition of President's Rule the NGOs, who were on strike for 108 days, went back to work, the administration started functioning normally and law and order was maintained. As a matter of fact, even after the imposition of President's Rule there was law and order problem, many deaths took place and it took months for normalcy to come back.

While I disagree with many of the things mentioned by Shri Jagannathrao Joshi, I agree with him when he says that only a normal popular government can solve problems of this type. So, every attempt should be made to bring back the popular government.

Coming to development projects, the work on the Kothagudam project should be speeded up. The post351

[Shrimati T. Lakshmikanthamma] graduate medical college should be set up. These are small things which will go a long way in maintaining the integrity of the State. The people have shown their faith in the ballot box. Let us try to maintain their faith in the ballot box. If they lose their faith in the ballot box then the result will be disastrous nothing short of a bloody revolution. As Mahatma Gandhi said, let the rich act as the trustees of the poor, so far as their property is concerned. Let us try to bring in land reforms which will affect only three per cent of the population and give benefit to 97 per cent of the people.

The problem of the Mulki Rule can be solved by slight adjustments between us. Let us be broad-minded and generous to each other. We are brothers and we can settle this problem.

श्री मध् लिम्पे (बांका) : सभापित महोदय, मब से पहले मैं मवाल उठाना चाहता हूं श्रान्ध्र प्रदेश के विधान मंडल का जिस में दोनों मदन स्राते हैं । मेरी ममझ में नहीं स्राता है कि स्रान्ध्र विधान मभा के सदस्यों को किमलिये सरकारी खजाने से तनस्वाह दी जाती है ? कौन मा काम ग्रान्ध्र प्रदेश की विधान सभा इस वक्त कर रही है । श्राप न लोकतांत्रिक सरकार को चलने देते हैं ग्रान्ध्र प्रदेश में, न ही उम विधान मभा को बर्खास्त कर के जनता की इच्छा के स्रनुमार ग्रान्ध्र प्रदेश को दो राज्यों में विभाजित कर के दोनों राज्यों से नये चुनाव करा कर वहां लोकनांत्रिक मरकारों का गठन करने देते हैं ।

ग्रान्ध्र प्रदेश का मामला, तेलगांना का मामला एक व्यक्ति के श्रहकार को ले कर जटिल बन गया है, ग्रीर वह व्यक्ति है प्रधान मंत्री। प्रधान मंत्री को ऐसा लगता है कि म्रान्ध्र प्रदेश की जनता ने, तेलगांना की जनता ने भ्रान्दोलन करके उनका ग्रपमान किया है भीर इसलिये भ्रान्ध्र प्रदेश भीर तेलगांना की जो जनता है उन की इच्छा के भ्रनुसार वह दो राज्यों का निर्माण होने नहीं देगीं। वरना हजारों हजार लोगों को जेलं में रखने की, गोली चलाने की, लाठी चलाने की, लोगों के सर तोड़ने की क्या भ्रावश्यकता थी?

ग्रभी माननीय लक्ष्मीकांतम्मा जी ने महात्मा गांधी का नाम लिया। ग्रगर श्रीमती इन्दिरा गांधी को महात्मा गांधी का सिद्धान्त समझा दें कि जनता की इच्छा के खिलाफ काम नहीं करना चाहिये, जनता की इच्छा को कचलने का यदि काम करेंगी तो हिंसा के मलावा भौर कौन मा नतीजा निकलने वाला है ? इसलिये सरकार से मेरी प्रार्थना है कि ग्रपने घमन्ड ग्रौर ग्रहंकार को छोड दे, बहुत विलम्ब हो चका है, स्रीर सभी भी समय नहीं गया है, जनता की इच्छा के अनुसार नये राज्यों का निर्माण हो सकता है। भ्रौर यदि यह काम नहीं करना है तो मैं जाना चाहता हं कि इस सदन के मामने विधान सभा के सदस्यों की तनस्वाह ग्रादि देने के लिये ग्राप लोग यहां क्यों ग्रायं ? या तो विधान सभा को चलने दीजिये. या उम को खत्म कर दीजिये ग्रीर कहिये कि लोकतंत्र में हमारा विश्वास नहीं है, जनता की इच्छाग्रों को हम नही मानते।

माननीय शिंश भूषण की लिमिटेड डिक्टेटरिशिप की चर्चा आयी, मैं तो कह रहा हूं कि वह तो इस वक्त देश में हैं। कई राज्यों में राष्ट्रपति का जो शासन है, नौकरशाही का शासन है इस का क्या मतलव है? इंसेलिये लिमिटेड डिक्टेटरिशिप तो है, शायद माननीय शिंश भूषण जी चाहते हैं कि सम्पूर्ण डिक्टेटरिशिप आये इसीलिये उन का प्रयास है। यह तो मेरा पहला मुद्दा है।

सभापति जी, दूसरा मेरा मुद्दा यह है, जो जिला प्रशासन वगैरह के बारे में है, न केवल ग्रान्ध्र प्रदेश के वारे में, बल्कि समूचे देश के बारे में। मेरी राय है कि इस देश में जो सत्ता का बहुत ज्यादा केन्द्रीकरण हो गया उस के चलते हमारा देश चौपट हो रहा है। हम चाहेंगे कि केन्द्र के ग्रधिकार सीमित हों। उसी तरह चाहंगा कि ग्रधिकार भी सीमित हों। ग्र**धिका**रों का वितरण जिला कांउसलों, म्युनिसिपैलिटियों भीर ग्राम पंचायतों के बीच किया जाए । अप्रेजों के जामाने से कलैक्टर ग्रीरडी ० एम ० का पद चला ग्रा रहा है। क्या वजह है कि ग्रभी भी जिलों में कलैक्टर को बादशाह बना कर ग्राप चल रहे हैं? किसी लोकतांत्रिक देश में क्या ग्रापने यह देखा है ? पश्चिम से ग्रापने संमदीय लोकतंत्र को लिया है। इंग्लैंड में या ग्रमरीका में कलैक्टर नाम का कोई प्राणी मिलता है क्या? हम ग्रपने देश में राष्ट्रीय तथा राज्य के स्तर पर तो लोकतंत्र को मानते हैं लेकिन जिले के स्तर पर, म्यनिसिपैलिटीज के स्तर पर, ग्राम पंचायतों के स्तर पर हम लोक प्रति-निधियों के हाथ में पूरी ताकत देने के लिए तैयार नहीं हैं। मैं मांग करता हूं कि कलैक्टर के पद को तत्काल समाप्त किया जाए ग्रीर ग्रगर किसी जिला ग्रधिकारी को रखना है तो उसको जिला काउंमिल के मातहत कर दिया जाए। सभी सचिव राज्य में मंत्रिमंडल के मातहत होते हैं भौर यहां भी सचिव प्रधान मंत्री के भौर काबीना के मातहत होते हैं। वर्तमान जिला प्रशासन के लिए जो मांग रखी गई है उसका मैं विरोध करता हं।

ग्रांध्र प्रदेश ग्रीर तेलंगाना में विगत ढाई तीन वर्षों से शहरी स्वतंत्रता नाम की कोई चीज नहीं रह गई है। शहरी स्वतंत्रता को वहांखत्म किया जा रहा है। ग्रभी श्रत्याचारों क उल्लेख किया गया है। जो निजी व्यक्तियों के बीच में ग्रत्याचार होते हैं उनकी तो चर्चा हम लोग करते हैं लेकिन प्रशासन की ग्रोर से, पुलिस की ग्रोर से मुक ग्रौर मासूम लोगों के ऊपर जो ग्रत्याचार किए गए हैं 1075 LS-12

उनकी हम सभी चर्चा नहीं करते हैं। वारंगल से मुझे एक बहुत ही दर्दनाक पत्न म्राया है। उस में एक दो हरिजनों की हत्या का एक बहत हो दर्दनाक विवरण है। उसके बारे में मैंने मंत्री जी को पत्र भी लिखा है लेकिन ग्रफसोस की बात है कि उसके बारे में ग्रभी तक उन्होंने कोई कार्रवाई नहीं की है। हम्रायह कि एक देहात में चोरी हो गई। गांव के बड़े लोगों ने एक सभा की भौर उन्होने तय किया कि यह चोरी निश्चित रुप से हरिजनों ने की है। इसलिए लाठियां भाले ग्रादि सब हथियार लेकर उन्होने हरिजनों को खब पीटा। एक ग्रादमी को मार डाला, एक स्रादगी की टांग को तोड दिया गया । जब इसके बारे में जांच पड़ताल शुरु हुई तो जिस की टांग तोडी गई थी उसको उन लोगों ने भागया ग्रौर ग्रभी तक उसका पता नहीं है कि वह जिन्दा है या उसको भी मार दिया गया है। ये बडे लोग हैं। इनके बारे में जो पत्न लेखक हैं उसने कहा है कि बनावटी करेंसी नोट बनाने का काम भी वे करते हैं इसलिए पुलिस ग्रधिकारियों को हजारों रुपये की रिक्वत दे कर मामले को दबाने का प्रयास किया जा रहा है। इस घटना की सारी तफसील मैने सरकार के पास भेज दी है। शहरी स्राजादियां कहा हैं? जो निर्बल ग्रौर कमजोर लोग हैं उनके लिए किसी तरह के लोकतांत्रिक म्रिधिकार म्रब रह नहीं गए हैं। इसलिए जब ग्रांध्र के बजट पर विचार कर रहे हैं तो इन सभी सवालों पर भी हमें विचार करना चाहिए श्रीर जो पुलिस अधिकारी इसमें कार्रवाई नहीं कर रहे हैं उनको तत्काल निलम्बित करना चाहिये।

म्राध्न खेती की दुष्टि से, व्यापारिक फसलों की दिष्टि से एक महत्वपूर्ण प्रदेश है। विरजीनिया तम्बाकु जो हमें विदेशी मुद्रा देता है उसकी 95 प्रतिशत पैदावार प्रकेले ग्रांध्र प्रदेश में होती है। इसका जो निर्यात व्यापार है मेरा ख्याल है कि पचास से

भी मधु लिमवे

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ग्रधिक दुनिया के देशों को वह होता है वरजीनिया तम्बाक का निर्यात व्यापार तकरीबन पूरा का पूरा एक विदेशी कम्पनी के हाथ में है जिसका नाम है इंडियन लीफ टोबैको डिबेलेपमेंट कम्पनी । (इट्रप्शज) इम्पीरियल से इंडियन जो हम्रा है यह तो सब नाटक है । इससे कोई फर्क नहीं पड़ता है। इम्पीरियल से इंडियन होने के बाद भी देश की सम्पत्ति की लुट चल रही है। सुबह्मण्यम साहब भाग गए हैं। उनके साथ एक ग्रर्से सेमेरा पत्र व्यवहार चल रहा है । उनको यहां रहना चाहिए था। मेरी मोशंज में इसका जिक है। इम्पी-रियल टोबैंको जिसका नाम इंडियन टोबैको हो गया है, जो सिग्रेट पैदा करती है भीर यह लीफ टोबैको डिवेलेपमेंट कम्पनी, ये दोनों सभी जानते हैं कि एक बड़े इंटर-नेशनल कारटल के सदस्य हैं जिस का नाम है ग्रमेरिकन ब्रिटिश टोर्बंको कम्पनी । इन लोगों की हिम्मत नहीं है कि इन विदेशी कम्पनियों के ऊपर कोई नियंत्रण रखें। विदेशी मुद्रा बाहर जा रही है लेकिन ये कुछ भी करने के लिए तैयार नहीं हैं। हर एक की उत्पादन शक्ति को डी जी टी डी द्वारा निर्धारित किया गया था लेकिन उनके मादेशों का उल्लंघन करके वे म्रपनी उत्पादन शक्ति को बढ़ाती चली जा रही है, देशी कम्पनियों को खत्म कर रही है। ग्राज भी बहुत सी देशी कम्पनियां भृतपूर्व इम्पीरियल टोबैको कम्पनी भ्रौर ग्रब इंडियन टोबैको कम्पनी के सिग्नेट कांट्रेक्ट पर, लाइसेंस पर बनाने का काम करती हैं ग्रीर सरकार कुछ भी करने के लिए तैयार नहीं है। जो तम्बाक् पैदा करने हैं काश्तकार या किसान उनको क्या मिलता है ? ग्रगर दस रुपया निर्यात से मिलता है तो किसान को चार रुपया भी नहीं मिलता है। यह हालत है। यह लूट काश्तकार भीर किसान की चल रही है। इसको बन्द

करवाने का भी कुछ उपाय ग्रापको करना चाहिये ।

ग्ररंडी के बीज, कैंस्टर सीड की पैदावार भी मांध्र प्रदेश में म्रकेले पचास प्रतिशत से ज्यादा होती है। इस में भी लट चल रही है। बहुत लम्बी चौड़ी बात में नहीं करना चाहता हूं। लेकिन एक दो तथ्य मैं ग्रापके सामने रखना चाहता हूं। इस ग्ररंडी के तेल के व्यापार को एस टी सी ने ग्रपने हाथ में लिया है। जब बाजार भाव पांच हजार रुपयाटन थातो जो चार पांच बड़े बड़े शिपर्ज हैं उनको एस टी सी ने साढ़े सात हजार रुपया दाम दिया यानी पच्चीस सौ रुपये प्रति टन के हिसाब से इने गिने शिपर्ज को ज्यादादाम दिए गए । उसका कारण यह है कि एस टी सी एक ग्रर्से से ऊपर से नीचे तक बिल्कूल सड़ गई है ग्रीर जब तक इस सरकार में हडप नारायण ग्रीर न₁:द नारायण हाबी रहेंगे तब कोई नतीजा नहीं हो सकता है। ग्रगर पच्चीस सी रुपया काश्तकार की दिया जाता जो ग्ररंडी के बीज पैदा करता है, तेल पैदा करने में मदद करता है तो मझे कोई एतराज नहीं होता . . .

सभापति महोदय : ग्राप कितना समय ग्रीर लेंगे ?

श्री मधु लिमये: मैं किसान की बात कर रहा हूं। एक टन के पीछे 2500 रुपये की लूट चार पांच लोगों को मिला कर की गई। चार हजार टन एस टी सी निर्यात करती है। एक टन के पीछे 2500 रुपये की लूट हुई। यहां पर मैं भाषण करूंगा तो सरकार पर क्या कोई श्वसर होगा? कोई उत्तर श्रायगा? कौन जवाब देगा? व्यापार मंत्री गायब हैं। उद्योग मंत्री गायब हैं। गणेश जी के बारे में मैं कुछ नहीं कहना चाहता हूं। श्रीपचारिक रूप से वह जवाब दे देंगे। क्या श्राप सभापति महोदय, सरकार को

बाध्य करेंगे कि हरिजनों वाला मामला हो, शहरी ग्राजादी वाला मामला हो या तम्बाकू वाला मामला हो या यह कैंस्टर वाला मामला हो, इन सारे मामलों को जो मैंने उठाया है और मैं पूरी जिम्मेदारी के साथ इन लोगों के ऊपर ग्रारोप करना चाहता हूं कि एस टी सी के ग्रफसर व्यापार मंत्रालय की जानकारी में यह है कि इन शिपर्ज के साथ मिल कर टन के पीछे 2500 रुपये की लूट कर रहे हैं, तम्बाकू के व्यापार में भी यही हो रहा है, इन की जांच होनी चाहिये ग्रीर सफाई सरकार की तरफ से पेश की जानी चाहिये। कब तक हिन्दुस्तान के किसान ग्रीर काश्तकार की इस तरह से लूट जारी रहेगी? क्या इसके बारे में कोई जानकारी ग्राएगी?

मैं देख रहा हूं कि हमारे मित्र हर एक बीमारी की एक ही दवा देते हैं और कहते हैं टेक ग्रोवर करो, नैशनालाइज करो । मैं कम्युनिस्ट मित्रों की तरह इन चीजों में पड़ना नहीं चाहता हूं। मार्क्स, एंजल्सा का नाम ले कर काम नहीं करना चाहता हूं। मैं ग्रपनी बुद्धि से चलना चाहता हूं। लेकिन चूंकि ये मार्क्स ग्रीर एन्जल्ज की बात बहुत मानते हैं, इस लिए मैं एन्जल्ज का एक उद्धरण उन के सामने रखना चाहता हूं।

विस्मार्क ने जब कुछ उद्योगों के राष्ट्रीय-करण का सिलसिला गरु किया, तो कुछ नकली समाजवादी कहने लगे कि विस्मार्क बहुत प्रगतिशील काम कर रहा है, जैसा कि श्रीमती इन्दिरा गांधी इन दिनों कर रही हैं। इस पर एन्जल्ज ने कहा कि ग्रगर कुछ उद्योगों के राष्ट्रीयकरण से कोई प्रगतिशील या समाजवादी बन जाता, तो नैपोलियन या ग्रास्ट्रिया का एक मुतसद्दी, मैटरनिक, सब से बड़े समाजवादी हैं, ऐसा मानना पड़ेगा। भारत में भी ग्रगर कुछ इनी-गिनी कम्पनियों का राष्ट्रीयकरण करने से कोई ब्यक्ति समाजवादी बन जाये, तो मैंसूर के महाराजा को सब से बड़ा समाजवादी मानना चाहिए, क्योंकि हमारे देश में सार्वजनिक क्षेत्र में कारखाने सब से पहले मैंसूर के महाराजा ने ही शरु किये थे। उस से पहले अग्रेजों ने रेल का राष्ट्रीयकरण किया। गोदी, डाक ग्रौर टेलीफोन भी ग्रंग्रेजों के जमाने में सार्वजनिक क्षेत्र में भाये। तो क्या ग्रंग्रेज प्रगतिशील ग्रौर समाजवादी थे?

यह जो प्रगतिवाद का भूत हमारे मिल्रों के सिर पर छा गया है, जब वे उस भूत से मुक्त हो जायें, तभी सही विरोध और कान्ति की लड़ाई इस देश में शुरु हो सकती है। वे एन्जल्ज का यह वाक्य याद रखें कि पूंजी-वादी व्यवस्था में दो चार उद्योगों का राष्ट्रीय-करण करने से कोई प्रगतिवादी या समाज-वादी नहीं बनता है। महज अपने स्वायों की पूर्ति के लिए यह काम किया जाता है।

SHRI P. V. G. RAJU (Visakhapatnam): I would like to make some brief points. I will not take more than five minutes and I will try to speak in aphorisms like the great Patanjali.

The first point I want to make is about atomic energy. Between Andhra Pradesh and Orissa there is a joint hydro-electric project known as Muchkund project. 60 per cent of the energy comes to Andhra and 40 per cent goes to Orissa. So, under the Muchkund I would like a joint atomic energy electric project to developed because atomic energy is such that the machinery in which electricity is produced has to be cooled continuously and, therefore, the water from Muchkund which goes into the electric turbines and produces hydroelectric power can be used for cooling the machinery of the atomic energy.

The second point I would like to make is that in the Parliament Lib-

[Shri P. V. G. Raju]

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rary there is a magazine called 'CARE'. There is an article in it on pine apple cultivation. Pine apple is knows as brown gold. It is an international food and there is a great deal of international market for pine apple glowing. As a matter of fact, Peurto Rico, Cuba and Hawai are famous for pine apple growing and, therefore, I feel to-day Andhra Pradesh can develop a first-class pine apple growing area in the Araku As a matter of fact, I mooted this idea and Shri Annasaheb Shinde is going into the matter. I would only like to take this opportunity, as we are discussing Andhra Pradesh, to suggest that the question of growing pine apple on an extensive scale in the Araku Valley can be looked into by the Government of India because Andhra Pradesh is under President's rule as also Orissa. Therefore, both can be combined-Araku Valley and the Koraput District, a neighbouring district in Orissa —and developed into a first-class pine apple growing centre for earning valuable foreign exchange.

The third and the last point which I would like to make is this. This is about the Vizag Steel Plant. have proposed to have a steel plant at Vizag. But, there is no water in Vizag. And, the only way we can get water is to lay a pipeline from Samalkot or from Douleswaram where there is already a barrage on the Godavari river. There is a canal which runs from Douleswaram to Samalkot. I think the distance is about 140 to 150 miles. A pipeline should be laid from Samalkot to Vizag. The representatives of people are only thinking in terms of initial returns, that is, about today and not about tomorrow. From open channel water can be taken for cultivation, in pipeline no cultivation can So, some representatives be had. think that open channel is more

productive than pipeline. But I would say, Sir, that we in India should give greater priority to industrial development and therefore, I suggest, between Samalkot to Vizag, a pipeline can be laid. This will cater to the Vizag Steel Plant which would need about 15 million gallons of water per day. Unless this 15 million gallons fo water is provided to the steel plant I am afraid the steel plant will remain only a talking-point of the MLAs and MPs but no concrete project will emerge ultimately.

With these words I conclude, thanking you for the opportunity which you, Mr. Chairman, gave me to speak.

श्री एम**्रामगोपाल रेड्डी** (निजामाबाद): सभापति महोदय, "ग्रासेन हिमाचल पर्यन्त"-कन्याकुमारी से कश्मीर तक ग्रीर कच्छ से कलकत्ता तक-मेरा मल्क है। इस भिम में मैं जहां चाहे नौकरी कर सकता हं, जहां चाहे ि जनेस कर सकता हं भीर जहा चाहे इलैक्शन लड सकता हं। इसी बेसिस पर श्री मध् लिमये ने बिहार में जा कर इलैंक्शन लडाग्रीर जीता। मैं बिहार के लोगों को मबारकबाद देता हं कि उन्होने श्री मधु लिमये को महाराष्ट्रियन न समझ कर, बल्कि भारतीय समझ कर, बोट दिये। मैं श्री मध लिमये से पुछना चाहता हं कि वह जो तेलगांना के ग्रादमी को ग्रान्ध में ग्रीर ग्रान्ध के ग्राटमी को तेलगांना में जाने से रोकना चाहते हैं, यह कहां की नीति है।

वह चाहते हैं कि लोगों की इच्छा के लिहाज से राज्य का बंटवारा कर दिया जाये। मैं बताना चाहता हूं कि लोगों की इच्छा कैसे बदलती रहती है। 1953 में वहां के लोगों ने एजीटेणन किया, रेलें जलाई और क्या कुछ किया, जिस के परिणाम-स्वरुप म्नान्ध्र बना। उस के बाद 1956 में वहां फिर एजीटेशन हुमा, जिस की वजह से म्नान्ध्र प्रदेश बना।

SHRI S. B. GIRI (Warangal): Nobody asked for Andhra Pradesh. On the other hand it was the Telengana people who opposed the formation of Andhra Pradesh and they wanted separate Telengana.

श्री एम॰ रामगोपाल रेड्डी : उस के बाद 1972-73 में लोगों की इच्छा फिर बदली। ग्रव वे कहते हैं कि फिर सैपरेट ग्रान्ध्र बनाया जाये ।

श्राप देख सकते हैं कि पिछत्रे बीस सालो में लोगों की इच्छा तीन बार बदली । ग्रगर म्राईन्दा बीस सालों में लोगों की इच्छा छ: दफा बदले, तो क्या उस के मुताबिक छ: दफा नई नई स्टेट्स कार्व श्राउट करनी चाहिए, रोजाना डी-लिमिटेशन करना चाहिए? क्या इस मुल्क में कोई स्रौर भी काम करना है या नहीं ?

रोजाना डी-लिमिटेशन कराम्रो....

श्री एस० बो० गिरि: यह गलत बोल रहे हैं। मैं एक सवाल करना चाहता हूं . . .

संगापित महीदय: यह ईल्ड नहीं कर रहेहैं। ग्राप बैठ जाय। जब ग्राप का नम्बर 🛛 ग्राए तब ग्राप ग्रपनी बात कहिएगा।

श्री एम॰ राम गोपाल रेड्डी : इस तरह से ग्रगर लोगों की इच्छाएं बदलती जायं तो मैं पूछताहूं कि इस मुल्क में हमें ग्रौर कुछ करना है या नहीं।

एक यह भी बात कहीं कि वहां की ग्रसे-म्बली को भंग किया जाय। मैं पूछता हूं कि एक पालियामेंट सेशन भीर दूसरे पालियामेंट सेशन में दो तीन महीने का गैप रहता है। तो उस बीच में ये पालियामेंट के मेम्बर क्या करते हैं ? उन को क्यों न भंग किया जाय ग्रौर उस के बाद तीन महीने पीछे फिर बुलाया जाय हाउस को ? यह कौन सी लाजिक हैं ? सस्पेडेंड एनोमेशन यह एक कांस्टीट्यूशनल

प्राविजन है । उस कांस्टीट्यूशनल प्राविजन के ग्रनुसार ग्रसेम्बली को सस्पेशन में रखा गया है। वह जब भी जरुरत पड़ती है तो करते हैं। श्रपोजीशन के लोग समझते हैं कि हमेशा अपोजिशन जहां होती है वहीं यह ऐक्शन लेते हैं, लेकिन जब जरुरत पडती है तो हम कांग्रेस गवर्नमेंट को भी इस के ग्रंदर ले म्राते हैं । वह बड़ी खूबी है इन्दिरा जी की । मैं समझता हूं इतने बुद्धिमान व्यक्ति हैं लिमये जी, लेकिन उन के ऊपर पता नहीं कौन सा भूत बैठा हुन्रा है कि हमेशा इन्दिराजी का नाम लेकर कुछ ऐसे शब्द वह इस्तेमाल करते हैं जो उन के जैसे पढे लिखे ब्रादमी को नहीं करना चाहिए। इस से उन का खुद का व्यक्तित्व छोटा होता जा रहा है।

ला ऐंड ग्रार्डर के मुताल्लिक जो कुछ कहा गया है वह सब सही नहीं है। पूरे म्रान्ध्र प्रदेश में 21 जिले हैं। उस में एक खम्मम में नहीं है, पूरे 20 जिलों में ला ऐंड ब्रार्डर ठीक है ब्रीर किसी जगह ब्रगर ला ऐंड ग्रार्डर का डिस्टवेंस कुछ हुग्रा है तो उस से यह नहीं कहा जा सकता कि ला ऐंड ग्रार्डर खिराब हो गया है। सरीन ग्रगर वहां गए हैं तो वह कोई ग्रंग्रेज नहीं है, किसी ग्रौर जगह से नहीं ग्राए हैं। ग्रपने ही ऐडिमिनिस्टेटर हैं, ग्रच्छा काम कर रहे हैं तो उस के लिए उन को ऐप्रीसिएशन देना चाहिए । ग्रगर ग्राफिसर कोई ग्रच्छा काम करता है स्रौर उस को ऐप्रीसिएशन नहीं मिलता है तो वह क्यों ग्रच्छा काम करेंगा? प्रैसीडेन्स्स रूल बाद म्राफिसर पहले से ज्यादा जिम्मेदार महसूस कर के काम कर रहे हैं ग्रान्ध्र प्रदेश में तो वह यह समझते हैं कि ग्रब एलेक्टेड रेप्रेजेन्टेटिब्ज नहीं हैं, कोई भी बात हो गई तो हमारी बदनामी होगी । पहले मिनिस्टर के ऊपर जिम्मेदारी चली जाती थी।

[भी एम॰ राम गोपाल रेड़ी]

एक बात भीर कहना चाहता हं हमारी केन्द्रीय सरकार हमारे यहां ग्रनाज भेजे या न भेजे मुझे इस की परवाह नहीं है। ग्रान्ध प्रदेश के ग्रंदर बहुत ग्रनाज है। मैं चाहता हं कि उस के एक जगह से दूसरी जगह की मुवमेंट की इजाजत दीजिए। हमारे पास बहुत ग्रनाज है। मैं कह रहा हं कि ग्राज विजयवाडे में 100 रुपये के भाव बेहतरीन चावल मिलता है

श्री एस॰ बी॰ गिरि: कहां मिलता है? 200 रुपये में भी नहीं मिलता है । लोग भृखों मर रहे हैं।

श्री एम॰ राम गोपाल रेड्डो : वही तो मैं कह रहा हं। मर रहे हैं इमलिए कि विजय-वाड़े में गुंटर से, बेस्ट गोदावरी तथा भीर दूसरी जगहों से अनाज हैदराबाद में नहीं जाने दे रहे हैं। मैं सरीन गवर्नमेंट से इस्तदग्रा करना चाहना हं कि यह प्रतिबन्ध हुटा दिया जाय । वैरियमं जो इंडिया के ग्रंदर बने हए हैं वह सब निकाल दिए जायं।

दूसरी बात-हमारे ब्रान्ध प्रदेश के ब्रंदर मैन्योर की बहुत कमी है। ग्रभी इस सं 6 महीने पहले मैं दिल्ली से 100 बैगन मैन्यौर स्नान्ध प्रदेश के लिए बुक करा चुका है। मैं समझता है कि जहां जरूरत नहीं है वहां ज्यादा एलाटमेंट करते हैं ग्रीर जहां जरुरत हैं वहां एलाटमेंट नहीं करते हैं। ग्राज मध्य प्रदेश से, महाराष्ट्र से, उडीसा से चोरो छिने हमारे किसान मैन्योर ले रहे हैं। इसलिए मैं चाहता हूं कि केन्द्रीय सरकार मन्योर के ऊपर से जो स्टेट की हदबन्दी है उसको हटा दे।

SHRI S. D. SOMASUNDARAM (Thanjavur): Mr. Chairman, Sir,

SHRI M. SUDARSANAM: Chairman, I am sixth in the list. I am sixth in the list. I do not know why I am not called.

Pradesh), 1973-74

MR. CHAIRMAN: I am calling according to the list.

*SHRI S. D. SOMASUNDARAM: Mr. Chairman, Sir, on behalf of my party, the Anna D. M. K., I am grateful to you for giving me an opportunity to participate in the discussion on the 1973-74 Budget of Andhra Pradesh. I regret to say that it is unfortunate we are discussing here Budget of Andhra Pradesh, while it should have been legitimately discussed in the Andhra Pradesh Legislative Assembly. If the Legislative Assembly of Andhra Pradesh had been dissolved, then one could have appreciated the propriety of discussing the Budget here. The Legislative Assembly of Andhra Pradesh is in animated suspension and Members of the Assembly are getting their salary for which provision has been made in this Budget under discussion here. As the Central Government could not come to any definite decision about the fate of the Assembly, we are faced with the unhappy situation of discussing this Budget. I would like to point out that this kind of development is going to undermine the growth of democracy in our country.

Sir, during the prime-ministership of Shrimati Indira Gandhi for the past 7½ years, the President's Rule had been imposed on States for 22 times. During the earlier period of 17½ years, the President's Rule had been imposed for 10 times on States. What does this show? The people living in these States should have either lost their faith in the Governments, or the ruling party at the Centre should have taken greater interest in perpetuating its rule in these States. The frequent recourse

The original speech was delivered on Tamil.

to the constitutional provision of imposing the President's rule on States has not only created grave doubts in the minds of the people but also has endangered the very functioning of democratic government in the States. When the people get the feeling that the President's rule is imposed on a State not in the interest and welfare of the people of the State but to suit the needs of the ruling party, naturally the people will lose their faith in the Central Government and in the ruling party here.

In the Andhra Pradesh Legislative Assembly, out of the total members of 287, 215 Members belonged to the ruling party here. But, in utter disregard of the numbers, the Central Government clamped the President's rule on the State with the so-called intention of meeting the wishes of the people. I am sorry to say that the Central Government do not seem to adopt uniform practices throughout the country. In the case of Tamil Nadu, though the wish of the people has been unequivocally expressed against the D.M.K. Government of the State, steeped in hepotism, favouritism and corruption, the Central Government seem to be guided by the numbers the D.M.K. Government has in the Assembly. The least that the Central Government could have done to meet the wishes of the people of Tamil Nadu was to appoint an Inquiry Commission against the State Government. But, even this has not yet been done by the Central Government. If the people of Tamil Nadu lose their faith and confidence , in the Central Government, it is only the consequence of inaction on the part of the Central Government. I have referred to this because of the discriminatory approach of the Central Government to the problems of the people in different States.

Sir, Andhra Pradesh has ever been considered as the granary of Southern States. What is the posi-

tion today in Andhra Pradesh? agricultural development, the industrial growth and social upliftment have all become the victim of politiinstability in the State. If a Member of Lok Sabha belonging to the ruling party, Shrimati Lakshmi Kanthamma, had to refer to the murders being committed in Andhra Pradesh and also to the deteriorating law and order situation in the State, you could well imagine the abject plight of the people in the State. Even though the Budget proposals might be approved by this House. the State Government is going to implement them. When the State Government itself reflects the prevailing political instability in the state, surely the welfare of the people in the State will be at a premium.

Pradesh), 1973-74

I need not emphasise the fact that only a popular Government can reflect the aspirations of the people. I therefore suggest that the Central Government should seriously consider putting an end to the President's rule in the State and re-activate the The Members of the Assembly. Assembly should be enabled to elect a new leader so that a popular Government can be formed. If that not considered feasible by the Central Government. then Assembly of Andhra Pradesh should be dissolved immediately and fresh elections should be held in the State that the people of the State can have the Government of their choice. In conclusion, I would urge upon Central Government to choose either of the two alternatives, thereby putting an end to the atmosphere of political uncertainty prevailing in the State of Andhra Pradesh,

18 hrs. BUSINESS ADVISORY COMMITTEE

THIRTIETH REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to present the